FRESH FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR HERO ELECTRIC VEHICLES PRIVATE LIMITED OPERATING IN MANUFACTURING OF ELECTRIC TWO WHEELERS VEHICLES AT LUDHIANA, PUNJAB

(*Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India* (*Insolvency Resolution Process for Corporate Persons*) *Regulations, 2016*

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	HERO ELECTRIC VEHICLES PRIVATE LIMITED PAN : AACCH4708F CIN : U34200DL2010PTC206520
2.	Address of the registered office	50, Okhla Industrial Estate, Phase III, New Delhi – 110020
3.	URL of website	https://www.heroelectric.co.in
4.	Details of place where majority of fixed assets are located	Ludhiana, Punjab
5.	Installed capacity of main products/ services	Not Fixed, as only assembling lines
6.	Quantity and value of main products/ services sold in last financial year	2022-2023: Approx. 1 Lac nos. vehicles sold 2023-2024: Approx. 11,500 nos. vehicles sold
7.	Number of employees/ workmen	5
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	https://www.heroelectric.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://www.heroelectric.co.in
10.	Last date for receipt of expression of interest	12th June, 2025
11.	Date of issue of provisional list of prospective resolution applicants	22nd June, 2025
12.	Last date for submission of objections to provisional list	27th June, 2025
13.	Date of issue of final list of prospective resolution applicants	07th July, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th July, 2025 (IM, RFRP Document /Evaluation Matrix will be made available after executing confidentiality undertaking)
15.	Last date for submission of resolution plans	11th August., 2025
16.	Process email id to submit expression of interest	cirp.hev@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Available

BHOOPESH GUPTA IBBI Reg. No. IBBI/IPA-001/IP-P-01468/2018-19/12271 INSOLVENCY PROFESSIONAL

Date: 28.05.2025
Place: New Delhi

Bhoopesh Gupta
Regn. No. of the RP : IBBI/IPA-001/IP-P01468/2018-2019/12271
Registered Add of the RP : 645A/533B Janki Vihar Colony Sector I, Prabhat Chauraha, Jankipuram, Lucknow, UP-226031
For Hero Electric Vehicles Private Limited

ਰਿਹਾਇਸ਼ੀ ਕੁਆਰਟਰ ਸਮਾਜ ਵਿਰੋਧੀ ਅਨਸਰਾਂ ਦਾ ਅੱਡਾ ਬਣੇ

- ਸੜਕ ਸੁਰੱਖਿਆ ਦਸਤੇ ਦੇ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਵਰਤੋਂ ਲਈ ਦਿੱਤੇ ਹਨ ਕੁਆਰਟਰ: ਐਕਸੀਅਨ

ਸੰਤੋਖ ਗਿੱਲ
ਗੁਰੂਸਰ ਸੁਧਾਰ, 27 ਮਈ

ਲੁਧਿਆਣਾ-ਬਠਿੰਡਾ ਰਾਜ ਮਾਰਗ ਉਪਰ ਰਕਬਾ ਸਥਿਤ ਟੌਲ ਪਲਾਜ਼ਾ ਦੀ ਕੰਪਨੀ ਰੋਹਨ ਰਾਜਦੀਪ ਵੱਲੋਂ ਸੜਕ ਕਿਨਾਰੇ ਆਪਣੇ ਕਰਮਚਾਰੀਆਂ ਲਈ ਬਣਾਏ ਰਿਹਾਇਸ਼ੀ ਕੁਆਰਟਰ ਹੁਣ ਨਸ਼ੇੜੀਆਂ ਅਤੇ ਸਮਾਜ ਵਿਰੋਧੀ ਅਨਸਰਾਂ ਦਾ ਟਿਕਾਣਾ ਬਣ ਗਏ ਹਨ। ਹਾਲਾਂਕਿ ਇੱਕ ਰਿਹਾਇਸ਼ੀ ਕੁਆਰਟਰ ਦੀ ਵਰਤੋਂ ਸੜਕ ਸੁਰੱਖਿਆ ਦਸਤੇ ਦੇ ਪੁਲੀਸ ਮੁਲਾਜ਼ਮ ਵੀ ਕਰਦੇ ਹਨ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਗਸ਼ਤੀ ਗੱਡੀ ਅਕਸਰ ਉੱਥੇ ਖੜ੍ਹੀ ਦਿਖਾਈ ਦਿੰਦੀ ਹੈ। ਟੌਲ ਪਲਾਜ਼ਾ ਕੰਪਨੀ ਰੋਹਨ ਰਾਜਦੀਪ ਵੱਲੋਂ ਆਰਜ਼ੀ ਤੌਰ 'ਤੇ ਉਸਾਰੇ ਇਨ੍ਹਾਂ ਰਿਹਾਇਸ਼ੀ ਕੁਆਰਟਰਾਂ ਦੇ ਨੇੜੇ ਹੀ ਇੱਕ ਨਸ਼ਾ ਛੁਡਾਊ ਕੇਂਦਰ ਵੀ ਬਣਿਆ ਹੋਇਆ ਹੈ। ਕਾਬਿਲੇਗੌਰ ਹੈ ਕਿ ਹੁਣ ਢਾਹ ਦਿੱਤੇ ਗਏ ਟੌਲ ਪਲਾਜ਼ਾ ਨੇੜੇ ਹੀ ਇੱਕ ਬੱਸ ਸਟੈਂਡ ਬਣਿਆ ਹੋਇਆ ਹੈ ਅਤੇ ਉੱਥੇ ਬੁੱਢਾ ਦਲ ਦੇ ਨਿਹੰਗ ਸਿੰਘਾਂ ਦਾ ਟਿਕਾਣਾ ਹੈ ਅਤੇ ਰਾਹਗੀਰਾਂ ਲਈ ਲੰਗਰ ਵੀ ਚੱਲਦਾ ਹੈ।


ਲੁਧਿਆਣਾ-ਬਠਿੰਡਾ ਰਾਜ ਮਾਰਗ ਉੱਤੇ ਬਣੇ ਰਿਹਾਇਸ਼ੀ ਕੁਆਰਟਰ।

ਸੜਕ ਸੁਰੱਖਿਆ ਦਸਤੇ ਜ਼ਿਲ੍ਹਾ ਪੁਲੀਸ ਅਧੀਨ ਨਹੀਂ: ਡੀਐੱਸਪੀ

ਡੀ.ਐੱਸ.ਪੀ ਵਰਿੰਦਰ ਸਿੰਘ ਖੋਸਾ ਅਨੁਸਾਰ ਵਿਵਾਦਤ ਕੁਆਰਟਰ ਢਾਹ ਦਿੱਤੇ ਜਾਣ ਬਾਰੇ ਉਨ੍ਹਾਂ ਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਸੜਕ ਸੁਰੱਖਿਆ ਦਸਤੇ ਦੇ ਕਰਮਚਾਰੀ ਜ਼ਿਲ੍ਹਾ ਪੁਲੀਸ ਦੇ ਅਧੀਨ ਕੰਮ ਨਹੀਂ ਕਰਦੇ ਹਨ।

ਇਸ ਸਬੰਧੀ ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ ਦੇ ਐਕਸੀਅਨ ਪ੍ਰਦੀਪ ਕੁਮਾਰ ਨੇ ਕਿਹਾ ਕਿ ਪੁਲੀਸ ਅਧਿਕਾਰੀਆਂ ਦੇ ਕਹਿਣ 'ਤੇ ਸੜਕ ਸੁਰੱਖਿਆ ਦਸਤੇ ਦੀ ਵਰਤੋਂ ਲਈ ਇਹ ਕੁਆਰਟਰ ਉਨ੍ਹਾਂ ਨੂੰ ਦੇ ਦਿੱਤੇ ਗਏ ਸਨ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਜੇਕਰ ਉਹ ਸਾਰੇ ਕੁਆਰਟਰਾਂ ਦੀ ਵਰਤੋਂ ਨਹੀਂ ਕਰ ਰਹੇ ਤਾਂ ਇਸ ਸਬੰਧੀ ਉਪ ਪੁਲੀਸ ਕਪਤਾਨ ਦਾਖਾ ਵਰਿੰਦਰ ਸਿੰਘ ਖੋਸਾ ਨੂੰ ਪੱਤਰ ਲਿਖਣਗੇ।

ਜ਼ੋਨਲ ਕਮਿਸ਼ਨਰ ਦੀ ਸ਼ਿਕਾਇਤ 'ਤੇ ਤਿੰਨ ਖ਼ਿਲਾਫ਼ ਕੇਸ

ਗੁਰਿੰਦਰ ਸਿੰਘ
ਲੁਧਿਆਣਾ, 27 ਮਈ

ਥਾਣਾ ਡਿਵੀਜ਼ਨ ਨੰਬਰ 5 ਦੀ ਪੁਲੀਸ ਨੇ ਨਗਰ ਨਿਗਮ ਜ਼ੋਨ ਡੀ ਦਫ਼ਤਰ ਬਾਹਰ ਧਰਨਾ ਦੇ ਕੇ ਭੰਨ-ਤੋੜ ਕਰਨ ਸਮੇਤ ਹੋਰ ਦੋਸ਼ਾਂ ਹੇਠ ਤਿੰਨ ਵਿਅਕਤੀਆਂ ਖ਼ਿਲਾਫ਼ ਵੱਖ-ਵੱਖ ਧਾਰਾਵਾਂ ਤਹਿਤ ਕੇਸ ਦਰਜ ਕੀਤਾ ਹੈ। ਨਗਰ ਨਿਗਮ ਜ਼ੋਨ ਡੀ ਦਫ਼ਤਰ ਸਰਾਭਾ ਨਗਰ ਦੇ ਜ਼ੋਨਲ ਕਮਿਸ਼ਨਰ ਜਸਦੇਵ ਸਿੰਘ ਸੇਖੋਂ ਨੇ ਪੁਲੀਸ ਨੂੰ ਦਿੱਤੀ ਸ਼ਿਕਾਇਤ ਵਿੱਚ ਦੱਸਿਆ ਕਿ ਵਿੱਕੀ ਸਹੋਤਾ, ਪ੍ਰਭਾਤ ਅਤੇ ਪਿੰਟੂ ਨੇ ਆਪਣੇ ਹੋਰ ਸਾਥੀਆਂ ਸਮੇਤ ਨਗਰ ਨਿਗਮ ਦੇ ਦਫ਼ਤਰ ਜ਼ੋਨ-ਡੀ 'ਚ ਆ ਕੇ ਪੰਜਾਬ ਸਰਕਾਰ ਅਤੇ ਨਗਰ ਨਿਗਮ ਵਿਰੁੱਧ ਧਰਨਾ ਦਿੱਤਾ ਅਤੇ ਨਾਅਰੇਬਾਜ਼ੀ ਕੀਤੀ। ਕੁੱਝ ਲੋਕਾਂ ਨੇ ਜ਼ਬਰਦਸਤੀ ਦਫ਼ਤਰ ਅੰਦਰ ਦਾਖ਼ਲ ਹੋਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਤਾਂ ਡਿਊਟੀ 'ਤੇ ਮੌਜੂਦ ਪੁਲੀਸ ਮੁਲਾਜ਼ਮਾਂ ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ ਸਮਝਾਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਪਰ ਉਹ ਕੁੱਝ ਵੀ ਸਮਝਣ ਲਈ ਤਿਆਰ ਨਹੀਂ ਸਨ। ਉਨ੍ਹਾਂ ਨੇ ਇੱਕਦਮ ਰੋਸ ਵਿੱਚ ਆ ਕੇ ਜ਼ੋਨ-ਡੀ ਦਫ਼ਤਰ ਦਾ ਸ਼ੀਸ਼ੇ ਦਾ ਗੇਟ ਤੋੜ ਦਿੱਤਾ ਅਤੇ ਸਰਕਾਰੀ ਡਿਊਟੀ 'ਤੇ ਤਾਇਨਾਤ ਮੁਲਾਜ਼ਮਾਂ ਦੀ ਸਰਕਾਰੀ ਡਿਊਟੀ ਵਿੱਚ ਵਿਘਨ ਪਾਇਆ। ਥਾਣੇਦਾਰ ਰਣਜੀਤ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਹੈ ਕਿ ਪੁਲੀਸ ਵੱਲੋਂ ਕਾਰਵਾਈ ਕਰਦਿਆਂ ਵਿੱਕੀ ਸਹੋਤਾ ਵਾਸੀ ਹਬੀਬ ਗੰਜ ਇਸਲਾਮ ਗੰਜ, ਰਵਿੰਦਰ ਕੁਮਾਰ ਉਰਫ਼ ਪਿੰਟੂ ਵਾਸੀ ਦਸਮੇਸ਼ ਕਲਾਂ ਮੁੰਡੀਆਂ ਖੁਰਦ ਅਤੇ ਪ੍ਰਭਾਤ ਰਾਏ ਵਾਸੀ 33 ਫੁੱਟਾ ਰੋਡ ਨੇੜੇ ਜੀਕੇ ਅਸਟੇਟ ਮੁੰਡੀਆਂ ਕਲਾਂ ਖ਼ਿਲਾਫ਼ ਕੇਸ ਦਰਜ ਕਰ ਕੇ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ।

ਜ਼ੋਨਲ ਦਫ਼ਤਰ ਬਾਹਰ ਧਰਨਾ ਲਾ ਕੇ ਕੀਤੀ ਸੀ ਭੰਨ-ਤੋੜ

ਕਲਾਕਾਰਾਂ, ਗੀਤਕਾਰਾਂ ਤੇ ਸਾਹਿਤਕਾਰਾਂ ਨੇ ਰੰਗ ਬੰਨ੍ਹਿਆ

ਪੱਤਰ ਪ੍ਰੇਰਕ
ਪਾਇਲ, 27 ਮਈ

ਲਿਖਾਰੀ ਸਭਾ ਰੌਣੀ ਦੀ ਪੰਜਵੀਂ ਮੀਟਿੰਗ ਸਮਾਜ ਸੇਵੀ ਰਿਟਾਇਰਡ ਹੈੱਡਮਾਸਟਰ ਬਲਜੀਤ ਸਿੰਘ ਰੌਣੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ। ਇਸ ਮੌਕੇ ਸਾਹਿਤਕਾਰ ਸਭਾ ਹੋਈ, ਜਿਸ ਵਿੱਚ ਇਲਾਕੇ ਦੇ ਸਾਹਿਤਕਾਰਾਂ, ਗੀਤਕਾਰਾਂ ਤੇ ਕਲਾਕਾਰਾਂ ਨੇ ਆਪੋ-ਆਪਣੇ ਕਲਾਮ ਤੇ ਗੀਤ ਸੁਣਾ ਕੇ ਖੂਬ ਰੰਗ ਬੰਨ੍ਹਿਆ। ਸਭਾ ਦੀ ਸ਼ੁਰੂਆਤ ਸਿਰਮੌਰ ਗੀਤਕਾਰ ਬਾਵਾ ਹੋਲੀਆ ਨੇ ਧਾਰਮਿਕ ਗੀਤ ਸੁਣਾ ਕੇ ਕੀਤੀ। ਰਿਟਾਇਰਡ ਹੈੱਡਮਾਸਟਰ ਬਲਜੀਤ ਸਿੰਘ ਰੌਣੀ ਨੇ ਸਟੇਜ ਸਕੱਤਰ ਦੀ ਭੂਮਿਕਾ ਨਿਭਾਉਂਦਿਆਂ 'ਗਜ਼ਲ' ਸੁਣਾਈ। ਬਜ਼ੁਰਗ ਕਲਾਕਾਰ ਪਾਲ ਸਮਸ਼ਪੁਰ ਨੇ ਹੀਰ ਦੀ ਕਲੀ ਸੁਣਾ ਕੇ ਆਪਣੀ ਗਾਇਕੀ ਦਾ ਲੋਹਾ ਮਨਵਾਇਆ। ਬਹੁਪੱਖੀ ਕਲਾਕਾਰ ਜੋਗਿੰਦਰ ਆਜ਼ਾਦ ਜਰਗ ਨੇ 'ਨਸ਼ਿਆਂ ਨੇ ਕੀਤਾ ਰੋਗੀ ਨੀ' ਗੀਤ ਸੁਣਾ ਕੇ ਵਾਹ-ਵਾਹ ਖੱਟੀ। ਯਾਦ ਰੌਣੀ ਵੱਲੋਂ ਸੁਣਾਈ ਗਜ਼ਲ ਸੁਣ ਕੇ ਸਰੋਤੇ ਤਾੜੀਆਂ ਮਾਰਨ ਤੋਂ ਨਹੀਂ ਰਹਿ ਸਕੇ। ਕੁਲਵੀਰ ਨੋਨਾ ਕੌਲਗੜ੍ਹ ਅਤੇ ਸੰਤੋਖ ਸਿੰਘ ਅਨਪੜ੍ਹ ਰੌਣੀ ਨੇ ਆਪਣੇ ਗੀਤਾਂ ਰਾਹੀ ਸਰੋਤਿਆਂ ਨੂੰ ਕੀਲੀ ਰੱਖਿਆ। ਸਭਾ ਦੇ ਅੰਤ ਵਿੱਚ ਸਾਹਿਤਕਾਰ ਬਲਜੀਤ ਸਿੰਘ ਰੌਣੀ ਨੇ ਆਏ ਸਾਹਿਤਕਾਰਾਂ, ਗੀਤਕਾਰਾਂ, ਕਲਾਕਾਰਾਂ ਤੇ ਸਰੋਤਿਆਂ ਦਾ ਧੰਨਵਾਦ ਕੀਤਾ। ਇਸ ਮੌਕੇ ਸਰਪੰਚ ਕੁਲਦੀਪ ਸਿੰਘ ਫ਼ੌਜੀ, ਕਬੱਡੀ ਖਿਡਾਰੀ ਨੋਨਾ ਰੌਣੀ, ਪਰਮਜੀਤ ਗੋਰਾ ਜਰਗ, ਅਨਵਰ ਰੌਣੀ, ਰਾਜਨ ਸਿੰਘ, ਲੱਕੀ ਰੌਣੀ, ਮਨਪ੍ਰੀਤ ਰੌਣੀ ਸਮੇਤ ਹੋਰ ਪਤਵੰਤੇ ਹਾਜ਼ਰ ਸਨ।

ਭਾਜਪਾਈ ਵਫ਼ਦ ਵੱਲੋਂ ਰਾਜਪਾਲ ਕਟਾਰੀਆ ਨਾਲ ਮੁਲਾਕਾਤ

- ਪੰਜਾਬ ਵਿੱਚ ਡੋਮੀਸਾਈਲ ਐਕਟ ਵਿੱਚ ਸੋਧ ਕਰਨ ਦੀ ਅਪੀਲ

ਗੁਰਿੰਦਰ ਸਿੰਘ
ਲੁਧਿਆਣਾ, 27 ਮਈ

ਭਾਜਪਾ ਪੰਜਾਬ ਦੇ ਸੀਨੀਅਰ ਆਗੂ ਅਤੇ ਪੈਨਲਿਸਟ ਗੁਰਦੀਪ ਸਿੰਘ ਗੋਸ਼ਾ ਨੇ ਪੰਜਾਬ ਦੇ ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨਾਲ ਮੁਲਾਕਾਤ ਕਰ ਕੇ ਹਰਿਆਣਾ ਦੀ ਤਰਜ਼ 'ਤੇ ਪੰਜਾਬ ਵਿੱਚ ਡੋਮੀਸਾਈਲ ਐਕਟ ਵਿੱਚ ਸੋਧ ਕਰਨ ਦੀ ਅਪੀਲ ਕੀਤੀ ਹੈ। ਵਫ਼ਦ ਨੇ ਰਾਜ ਭਵਨ ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ ਮੁਲਾਕਾਤ ਦੌਰਾਨ ਮੰਗ ਕੀਤੀ ਕਿ ਉਹ ਬੇਰੁਜ਼ਗਾਰ ਨੌਜਵਾਨਾਂ ਦੇ ਹੱਕਾਂ ਲਈ ਪੰਜਾਬ ਵਿੱਚ ਡੋਮੀਸਾਈਲ ਐਕਟ ਵਿੱਚ ਸੋਧ ਕਰ ਕੇ ਪੰਜਾਬੀਆਂ ਨੂੰ ਨੌਕਰੀਆਂ ਅਤੇ ਹੋਰ ਸਰਕਾਰੀ ਸਹੂਲਤਾਂ ਵਿੱਚ 80 ਫ਼ੀਸਦੀ ਰਾਖਵਾਂਕਰਨ ਦੇਣ ਲਈ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਵਿੱਚ ਬਿੱਲ ਪੇਸ਼ ਕਰਨ ਦਾ ਨਿਰਦੇਸ਼ ਦੇਣ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਹਰਿਆਣਾ ਦੇ ਸਾਬਕਾ ਮੁੱਖ ਮੰਤਰੀ ਮਨੋਹਰ ਲਾਲ ਖੱਟਰ ਨੇ ਵੀ ਦੇਸੀ ਅਤੇ ਵਿਦੇਸ਼ੀ ਕੰਪਨੀਆਂ ਨੂੰ ਨਿਵੇਸ਼ ਲਈ ਵੱਡੇ ਪੱਧਰ 'ਤੇ ਸਹੂਲਤਾਂ ਦਿੰਦੇ ਹੋਏ ਇਹ ਮਾਪਦੰਡ ਨਿਰਧਾਰਤ ਕੀਤੇ ਸਨ ਕਿ ਸੂਬੇ ਦੇ ਨਿਵਾਸੀ ਨੌਜਵਾਨਾਂ ਲਈ 75 ਫ਼ੀਸਦੀ ਸੀਟਾਂ 'ਤੇ ਸਿਰਫ਼ ਸੂਬੇ ਦੇ ਨੌਜਵਾਨਾਂ ਦਾ ਹੱਕ ਹੋਵੇਗਾ। ਇਸ ਮੌਕੇ ਹਿਮਾਲਿਆ ਪਰਿਵਾਰ ਤੋਂ ਸੁਨੀਲ ਪਾਲ ਅਤੇ ਕੀਮਤੀ ਰਾਵਲ ਕਨਵੀਨਰ ਆਰਟੀਆਈ ਸੈੱਲ, ਪੰਡਿਤ ਹਰਿਤ ਵਸ਼ਿਸ਼ਟ, ਨਰਿੰਦਰ ਸਿੰਘ ਖਾਲਸਾ, ਵਿਸ਼ਾਲ ਤਿਆਗੀ, ਪ੍ਰਭਜੀਤ ਸਿੰਘ, ਸੁਖਪਾਲ ਸਿੰਘ ਅਤੇ ਸੁਖਦੀਪ ਸਿੰਘ ਹਾਜ਼ਰ ਸਨ।


ਗੁਰਦੀਪ ਸਿੰਘ ਗੋਸ਼ਾ ਅਤੇ ਹੋਰ ਆਗੂ ਰਾਜਪਾਲ ਨੂੰ ਮੰਗ ਪੱਤਰ ਦਿੰਦੇ ਹੋਏ। -ਫੋਟੋ: ਪੰਜਾਬੀ ਟ੍ਰਿਬਿਊਨ

ਹਵਾਈ ਫਾਇਰ ਕਰਨ ਦੇ ਦੋਸ਼ ਹੇਠ ਕਾਬੂ

ਪੱਤਰ ਪ੍ਰੇਰਕ
ਜਗਰਾਉਂ, 27 ਮਈ

ਪਿੰਡ ਸੋਹੀਆਂ ਦੇ ਵਸਨੀਕ ਵਿਅਕਤੀ ਦੀ ਸੋਸ਼ਲ ਮੀਡੀਆ 'ਤੇ ਵਾਇਰਲ ਵੀਡੀਓ ਵਿੱਚ ਹਵਾਈ ਫਾਇਰ ਕਰਨ ਦੇ ਦੋਸ਼ ਹੇਠ ਪੁਲੀਸ ਨੇ ਉਸ ਨੂੰ ਹਿਰਾਸਤ ਵਿੱਚ ਲੈਣ ਉਪਰੰਤ ਕੇਸ ਦਰਜ ਕਰ ਲਿਆ ਹੈ। ਸਬ-ਇੰਸਪੈਕਟਰ ਸੁਰਜੀਤ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਜਸਪ੍ਰੀਤ ਸਿੰਘ ਉਰਫ਼ ਜੱਸਾ ਬਾਬਾ ਦੀ ਸੋਸ਼ਲ ਮੀਡੀਆ 'ਤੇ ਵਾਇਰਲ ਵੀਡੀਓ ਵਿੱਚ ਉਹ ਹਵਾਈ ਫਾਇਰ ਕਰ ਰਿਹਾ ਸੀ ਜੋ ਕਾਨੂੰਨ ਦੀ ਉਲੰਘਣਾ ਹੈ। ਸਬ-ਇੰਸਪੈਕਟਰ ਸੁਰਜੀਤ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਉਹ ਸਮੇਤ ਮੁਲਾਜ਼ਮ ਲੁਧਿਆਣਾ-ਫਿਰੋਜ਼ਪੁਰ ਮਾਰਗ 'ਤੇ ਚੈਕਿੰਗ ਦੌਰਾਨ ਮੌਜੂਦ ਸਨ ਕਿ ਕਿਸੇ ਖਾਸ ਮੁਖ਼ਬਰ ਨੇ ਸੂਚਨਾ ਦਿੱਤੀ ਕਿ ਮੁਲਜ਼ਮ ਮੁੱਖ ਮਾਰਗ ਤੋਂ ਪਿੰਡ ਸੋਹੀਆਂ ਨੂੰ ਜਾਣ ਵਾਲੀ ਲਿੰਕ ਸੜਕ 'ਤੇ ਜਾ ਰਿਹਾ ਹੈ। ਪੁਲੀਸ ਨੇ ਸੂਚਨਾ 'ਤੇ ਜੱਸਾ ਬਾਬਾ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕਰ ਲਿਆ।

ਐੱਨਐੱਸਐੱਸ ਯੂਨਿਟ ਵੱਲੋਂ ਪੰਛੀਆਂ ਲਈ ਪਾਣੀ ਦਾ ਪ੍ਰਬੰਧ

ਸਤਵਿੰਦਰ ਬਸਰਾ
ਲੁਧਿਆਣਾ, 27 ਮਈ

ਪੰਜਾਬ ਵਿੱਚ ਵਧਦੀ ਗਰਮੀ ਅਤੇ ਤਾਪਮਾਨ ਦੇ ਮੱਦੇਨਜ਼ਰ ਖੇਤੀ ਇੰਜਨੀਅਰਿੰਗ ਕਾਲਜ ਦੇ ਐੱਨ ਐੱਸ ਐੱਸ ਯੂਨਿਟ ਨੇ ਯੂਨੀਵਰਸਿਟੀ ਵਿੱਚ ਪੰਛੀਆਂ ਲਈ ਪਾਣੀ ਮੁਹੱਈਆ ਕਰਾਉਣ ਦਾ ਪ੍ਰਬੰਧ ਕੀਤਾ ਹੈ। ਪਾਣੀ ਰੱਖਣ ਲਈ ਵਰਤੋਂ ਵਿੱਚ ਲਿਆਂਦੇ ਇਨ੍ਹਾਂ ਮਿੱਟੀ ਦੇ ਬਣੇ ਭਾਂਡਿਆਂ 'ਤੇ ਵਿਦਿਆਰਥੀਆਂ ਨੇ ਸੋਹਣੀਆਂ ਕਲਾਕ੍ਰਿਤਾਂ ਵੀ ਬਣਾਈਆਂ। ਇਸ ਮੁਹਿੰਮ ਦੌਰਾਨ ਐੱਨ ਐੱਸ ਐੱਸ ਦੇ ਵਾਲੰਟੀਅਰਾਂ ਨੇ ਜ਼ਿੰਮੇਵਾਰੀ ਲੈ ਕੇ ਪਾਣੀ ਦੇ ਇੱਕ-ਇੱਕ ਬਰਤਨ ਨੂੰ ਪਾਣੀ ਨਾਲ ਭਰਨ ਦਾ ਅਹਿਦ ਕੀਤਾ।

ਨਿਰਦੇਸ਼ਕ ਵਿਦਿਆਰਥੀ ਭਲਾਈ ਡਾ. ਨਿਰਮਲ ਜੌੜਾ ਨੇ ਇਸ ਕਾਰਜ ਲਈ ਐੱਨਐੱਸਐੱਸ ਅਧਿਕਾਰੀਆਂ ਅਤੇ ਵਿਦਿਆਰਥੀਆਂ ਦੀ ਪ੍ਰਸ਼ੰਸਾ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਇਹ ਕਦਮ ਪੰਛੀਆਂ ਦੀ ਸੰਭਾਲ ਅਤੇ ਸੁਰੱਖਿਆ ਲਈ ਨਵੀਂ ਮਿਸਾਲ ਬਣੇਗਾ। ਇਸ ਮੁਹਿੰਮ ਵਿੱਚ 55 ਐੱਨਐੱਸਐੱਸ ਵਾਲੰਟੀਅਰਾਂ ਨੇ ਭਾਗ ਲਿਆ। ਪ੍ਰੋਗਰਾਮ ਅਫ਼ਸਰ ਡਾ. ਰੁਪਿੰਦਰਪਾਲ ਸਿੰਘ ਅਤੇ ਡਾ. ਗਗਨਦੀਪ ਕੌਰ ਨੇ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਪ੍ਰੇਰਿਤ ਕੀਤਾ। ਯੂਨੀਵਰਸਿਟੀ ਦੇ ਐੱਨਐੱਸਐੱਸ ਕੋ-ਆਰਡੀਨੇਟਰ ਡਾ. ਹਰਮੀਤ ਸਰਲਾਚ ਅਤੇ ਸੰਯੁਕਤ ਨਿਰਦੇਸ਼ਕ ਵਿਦਿਆਰਥੀ ਭਲਾਈ ਡਾ. ਕਮਲਜੀਤ ਸਿੰਘ ਸੂਰੀ ਨੇ ਵੀ ਇਸ ਮੁਹਿੰਮ ਨਾਲ ਜੁੜੇ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਸ਼ਾਬਾਸ਼ ਕਿਹਾ।


ਨਿਰਦੇਸ਼ਕ ਵਿਦਿਆਰਥੀ ਭਲਾਈ ਡਾ. ਜੌੜਾ ਨਾਲ ਐੱਨਐੱਸਐੱਸ ਵਾਲੰਟੀਅਰ ਅਤੇ ਹੋਰ।

ਭਰਤੀ ਮੁਹਿੰਮ ਨੂੰ ਮਿਲ ਰਿਹੈ ਭਰਵਾਂ ਹੁੰਗਾਰਾ: ਇਯਾਲੀ

- ਲੁਧਿਆਣਾ ਸ਼ਹਿਰੀ 'ਚ ਭਰਤੀ ਮੁਹਿੰਮ ਦੀ ਸ਼ੁਰੂਆਤ

ਗੁਰਿੰਦਰ ਸਿੰਘ
ਲੁਧਿਆਣਾ, 27 ਮਈ

ਅਕਾਲ ਤਖ਼ਤ ਸਾਹਿਬ ਵੱਲੋਂ ਗਠਿਤ ਅਕਾਲੀ ਦਲ ਦੀ ਪੰਜ ਮੈਂਬਰੀ ਭਰਤੀ ਕਮੇਟੀ ਦੇ ਮੈਂਬਰ ਮਨਪ੍ਰੀਤ ਸਿੰਘ ਇਯਾਲੀ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਭਰਤੀ ਮੁਹਿੰਮ ਨੂੰ ਦੇਸ਼ ਵਿਦੇਸ਼ ਦੀ ਸੰਗਤ ਵੱਲੋਂ ਭਰਵਾਂ ਹੁੰਗਾਰਾ ਮਿਲ ਰਿਹਾ ਹੈ ਅਤੇ ਲੋਕ ਆਪਮੁਹਾਰੇ ਮੈਂਬਰਸ਼ਿਪ ਭਰਤੀ ਮੁਹਿੰਮ ਦਾ ਹਿੱਸਾ ਬਣ ਰਹੇ ਹਨ। ਉਹ ਲੁਧਿਆਣਾ ਸ਼ਹਿਰ ਦੀ ਭਰਤੀ ਮੁਹਿੰਮ ਸ਼ੁਰੂ ਕਰਨ ਸਮੇਂ ਕੁਲਦੀਪ ਸਿੰਘ ਸਿੱਧੂ, ਬੀਬੀ ਸੁਰਿੰਦਰ ਕੌਰ ਦਿਆਲ ਅਤੇ ਹਰਮਿੰਦਰ ਸਿੰਘ ਕਾਕਾ ਸੈਣੀ ਦੀ ਅਗਵਾਈ ਹੇਠ ਕੀਤੀ ਮੀਟਿੰਗ ਦੌਰਾਨ ਸੰਬੋਧਨ ਕਰ ਰਹੇ ਸਨ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਭਰਤੀ ਦਾ ਕੰਮ ਮੁਕੰਮਲ ਹੋਣ ਉਪਰੰਤ ਸਮੁੱਚੀ ਕਾਰਵਾਈ ਅਕਾਲ ਤਖ਼ਤ ਸਾਹਿਬ ਦੇ ਸਪੁਰਦ ਕੀਤੀ ਜਾਵੇਗੀ। ਇਸ ਮੌਕੇ ਅਕਾਲੀ ਆਗੂ ਕੁਲਦੀਪ ਸਿੰਘ ਸਿੱਧੂ ਨੇ ਕਿਹਾ ਕਿ ਭਰਤੀ ਮੁਹਿੰਮ ਤਹਿਤ ਵਰਕਰਾਂ ਦੀਆਂ ਡਿਊਟੀਆਂ ਲਗਾ ਦਿੱਤੀਆਂ ਗਈਆਂ ਹਨ ਅਤੇ ਜਲਦੀ ਹੀ ਭਰਤੀ ਕਰ ਕੇ ਕਾਪੀਆਂ ਪੰਜ ਮੈਂਬਰੀ ਕਮੇਟੀ ਨੂੰ ਸੌਂਪ ਦਿੱਤੀਆਂ ਜਾਣਗੀਆਂ। ਬੀਬੀ ਸੁਰਿੰਦਰ ਕੌਰ ਦਿਆਲ ਨੇ ਦੱਸਿਆ ਕਿ ਬੀਬੀਆਂ ਦੇ ਜਥੇ ਭਰਤੀ ਮੁਹਿੰਮ ਲਈ ਘਰ-ਘਰ ਜਾਣਗੇ। ਇਸ ਮੌਕੇ ਜਗਦੇਵ ਸਿੰਘ ਢੀਡਸਾ, ਟਿੰਕੂ ਪ੍ਰਧਾਨ, ਇੰਸਪੈਕਟਰ ਬਾਬੂ ਸਿੰਘ, ਕੁਲਦੀਪ ਸਿੰਘ ਚੱਠਾ, ਭਵਨਰਾਜ ਸਿੰਘ ਸਿੱਧੂ, ਤਨਵੀਰ ਸਿੰਘ ਗਿੱਲ ਅਤੇ ਅਰਸ਼ ਸਿੰਘ ਵੀ ਹਾਜ਼ਰ ਸਨ।


ਵਿਧਾਇਕ ਮਨਪ੍ਰੀਤ ਸਿੰਘ ਇਯਾਲੀ ਤੋਂ ਕਾਪੀਆਂ ਹਾਸਲ ਕਰਨ ਮੌਕੇ ਕੁਲਦੀਪ ਸਿੰਘ ਸਿੱਧੂ।

ਮਾਛੀਵਾੜਾ ਨੂੰ ਪਲਾਸਟਿਕ-ਮੁਕਤ ਕਰਨ ਲਈ ਰੈਲੀ

- ਸਿੰਗਲ ਯੂਜ਼ ਪਲਾਸਟਿਕ ਦੇ ਨੁਕਸਾਨ ਬਾਰੇ ਦੱਸਿਆ

ਪੱਤਰ ਪ੍ਰੇਰਕ
ਮਾਛੀਵਾੜਾ, 27 ਮਈ

ਨਗਰ ਕੌਂਸਲ ਮਾਛੀਵਾੜਾ ਵੱਲੋਂ ਨਗਰ ਕੌਂਸਲ ਦੇ ਪ੍ਰਧਾਨ ਮੋਹਿਤ ਕੁੰਦਰਾ ਅਤੇ ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ ਹਰਨਰਿੰਦਰ ਸਿੰਘ ਦੀ ਅਗਵਾਈ ਹੇਠ ਵਿਸ਼ਵ ਵਾਤਾਵਰਨ ਦਿਵਸ ਤਹਿਤ ਸ਼ਹਿਰ ਨੂੰ ਪਲਾਸਟਿਕ ਮੁਕਤ ਕਰਨ ਲਈ ਪੰਜਾਬ ਮਿਉਂਸਿਪਲ ਇਨਫਰਾਸਟਰਕਚਰ ਡਿਵੈਲਪਮੈਂਟ ਕੰਪਨੀ ਵੱਲੋਂ 10 ਦਿਨ ਦੇ ਪ੍ਰੋਗਰਾਮ ਦੀ ਸ਼ੁਰੂਆਤ ਮੌਕੇ ਰੈਲੀ ਕੱਢੀ ਗਈ। ਇਸ ਮੌਕੇ ਇੰਸਪੈਕਟਰ ਸੁਖਦੇਵ ਸਿੰਘ ਬਿੱਟੂ, ਸੁਪਰਵਾਈਜ਼ਰ ਗੁਰਦੀਪ ਸਿੰਘ, ਬ੍ਰੈਂਡ ਅੰਬੈਸਡਰ ਰੈਨੂੰ ਬੈਂਸ, ਕੌਂਸਲਰ ਨੀਰਜ ਕੁਮਾਰ, ਬਲਵਿੰਦਰ ਸਿੰਘ ਅਤੇ ਸੀ.ਐੱਫ. ਨਵਰੀਤ ਕੌਰ ਵੱਲੋਂ ਸਕੂਲੀ ਬੱਚਿਆਂ ਨੂੰ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਕਿਵੇਂ ਸਿੰਗਲ ਯੂਜ਼ ਪਲਾਸਟਿਕ ਸਿਹਤ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਇਸ ਦੀ ਵਰਤੋਂ ਦੇ ਹਾਨੀਕਾਰਕ ਪ੍ਰਭਾਵਾਂ ਅਤੇ ਇਸ ਨੂੰ ਖ਼ਤਮ ਕਰਨ ਲਈ ਵਿਸ਼ੇਸ਼ ਉਪਰਾਲੇ ਕਰਨ ਬਾਰੇ ਜਾਗਰੂਕ ਕੀਤਾ। ਉਨ੍ਹਾਂ ਸੁੱਕੇ ਤੇ ਗਿੱਲੇ ਕੂੜੇ ਬਾਰੇ ਵੀ ਜਾਗਰੂਕ ਕੀਤਾ। ਨਗਰ ਕੌਂਸਲ ਵੱਲੋਂ ਸਰਕਾਰੀ ਕੰਨਿਆ ਸਕੂਲ ਵਿੱਚ ਵਿਸ਼ਾਲ ਰੈਲੀ ਕੱਢੀ ਗਈ। ਇਸ ਮੌਕੇ ਪ੍ਰਿੰਸੀਪਲ ਹਰਦੀਪ ਕੌਰ, ਸਟਾਫ਼, ਮੇਜਰ ਸਿੰਘ, ਭਵਨਪ੍ਰੀਤ ਸਿੰਘ, ਲਾਭ ਸਿੰਘ ਮੋਟੀਵੇਟਰ, ਚਰਨਜੀਤ ਸਿੰਘ, ਹਰਮਨਪ੍ਰੀਤ ਕੌਰ, ਰਮਨਜੀਤ ਕੌਰ, ਸੁਮਨ ਅਤੇ ਹਰਵਿੰਦਰ ਕੌਰ ਹਾਜ਼ਰ ਸਨ।

ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਵੋਟ ਪਾਉਣ ਦੀ ਅਪੀਲ

- ਸਰਕਾਰੀ ਕਾਲਜ ਲੜਕੀਆਂ 'ਚ ਵੋਟਰ ਜਾਗਰੂਕਤਾ ਮੁਹਿੰਮ

ਖੇਤਰੀ ਪ੍ਰਤੀਨਿਧ
ਲੁਧਿਆਣਾ, 27 ਮਈ

ਲੁਧਿਆਣਾ ਪੱਛਮੀ ਜ਼ਿਮਨੀ ਚੋਣ ਲਈ ਵੋਟਰਾਂ ਦੀ ਗਿਣਤੀ ਵਧਾਉਣ ਦੇ ਯਤਨ ਵਜੋਂ ਜ਼ਿਲ੍ਹਾ ਪ੍ਰਸ਼ਾਸਨ ਨੇ ਮੰਗਲਵਾਰ ਨੂੰ ਸਰਕਾਰੀ ਕਾਲਜ (ਲੜਕੀਆਂ) ਭਾਰਤ ਨਗਰ ਲੁਧਿਆਣਾ ਵਿੱਚ ਵੋਟਰ ਜਾਗਰੂਕਤਾ ਮੁਹਿੰਮ ਚਲਾਈ ਗਈ। ਇਸ ਸਮਾਗਮ ਦਾ ਉਦੇਸ਼ ਨੌਜਵਾਨ ਵੋਟਰਾਂ ਖਾਸ ਕਰਕੇ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ 19 ਜੂਨ ਨੂੰ ਚੋਣ ਵਾਲੇ ਦਿਨ ਵੋਟ ਪਾ ਕੇ ਲੋਕਤੰਤਰੀ ਪ੍ਰਕਿਰਿਆ ਵਿੱਚ ਸਰਗਰਮੀ ਨਾਲ ਹਿੱਸਾ ਲੈਣ ਲਈ ਪ੍ਰੇਰਿਤ ਕਰਨਾ ਸੀ। ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਨੇ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਆਪਣੇ ਵੋਟ ਦੇ ਅਧਿਕਾਰ ਦੀ ਵਰਤੋਂ ਕਰ ਕੇ ਦੇਸ਼ ਦੇ ਲੋਕਤੰਤਰੀ ਢਾਂਚੇ ਨੂੰ ਮਜ਼ਬੂਤ ਕਰਨ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਲੈਣ ਦੀ ਅਪੀਲ ਕੀਤੀ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਹਰ ਵੋਟ ਮਾਇਨੇ ਰੱਖਦੀ ਹੈ। ਉਨ੍ਹਾਂ ਇਸ ਗੱਲ 'ਤੇ ਜ਼ੋਰ ਦਿੱਤਾ ਕਿ ਇੱਕ ਮਜ਼ਬੂਤ ਲੋਕਤੰਤਰ ਲਈ ਸਰਗਰਮ ਭਾਗੀਦਾਰੀ ਜ਼ਰੂਰੀ ਹੈ ਜੋ ਨਾਗਰਿਕਾਂ ਨੂੰ ਦੇਸ਼ ਦੇ ਭਵਿੱਖ ਨੂੰ ਪ੍ਰਭਾਵਿਤ ਕਰਨ ਲਈ ਸ਼ਕਤੀ ਪ੍ਰਦਾਨ ਕਰਦੀ ਹੈ। ਸਮਾਗਮ ਵਿੱਚ ਸੱਭਿਆਚਾਰਕ ਪ੍ਰਦਰਸ਼ਨ ਅਤੇ ਸਹੁੰ ਚੁੱਕਣ ਦੀਆਂ ਰਸਮਾਂ ਵਰਗੀਆਂ ਦਿਲਚਸਪ ਗਤੀਵਿਧੀਆਂ ਸ਼ਾਮਲ ਸਨ ਤਾਂ ਜੋ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਵੋਟਰ ਜਾਗਰੂਕਤਾ ਦੇ ਰਾਜਦੂਤ ਬਣਨ ਲਈ ਪ੍ਰੇਰਿਤ ਕੀਤਾ ਜਾ ਸਕੇ। ਕਾਲਜ ਅਧਿਕਾਰੀਆਂ ਤੇ ਅਧਿਕਾਰੀਆਂ ਨੇ ਵੀ ਸਮਾਗਮ ਵਿੱਚ ਹਿੱਸਾ ਲਿਆ।

ਕਿਤਾਬ 'ਚਾਨਣ ਬਨਾਮ ਹਨੇਰਾ' ਬਾਰੇ ਚਰਚਾ


ਪੰਜਾਬੀ ਸਾਹਿਤ ਸਭਾ ਦੀ ਮੀਟਿੰਗ 'ਚ ਹਾਜ਼ਰ ਸਾਹਿਤਕਾਰ।

- ਪੰਜਾਬੀ ਸਾਹਿਤ ਸਭਾ ਸ੍ਰੀ ਭੈਣੀ ਸਾਹਿਬ ਦੀ ਮੀਟਿੰਗ

ਗੁਰਦੀਪ ਸਿੰਘ ਟੱਕਰ
ਮਾਛੀਵਾੜਾ, 27 ਮਈ

ਪੰਜਾਬੀ ਸਾਹਿਤ ਸਭਾ ਸ੍ਰੀ ਭੈਣੀ ਸਾਹਿਬ ਦੀ ਮਹੀਨਾਵਾਰ ਮੀਟਿੰਗ ਗੁਰਸੇਵਕ ਸਿੰਘ ਢਿੱਲੋਂ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ। ਸ਼ੁਰੂਆਤੀ ਦੌਰ 'ਚ ਉੱਘੇ ਵਿਦਵਾਨ ਡਾ. ਰਤਨ ਸਿੰਘ ਜੱਗੀ ਅਤੇ ਸ਼ਾਇਰ ਤਜੱਮਲ ਕਲੀਮ ਦੇ ਜੀਵਨ ਬਾਰੇ ਗੁਰਸੇਵਕ ਸਿੰਘ ਢਿੱਲੋਂ ਨੇ ਜਾਣਕਾਰੀ ਸਾਂਝੀ ਕੀਤੀ ਅਤੇ ਸਭਾ ਵੱਲੋਂ ਇਨ੍ਹਾਂ ਦੇ ਅਕਾਲ ਚਲਾਣੇ 'ਤੇ ਸ਼ੋਕ ਮਤਾ ਪਾਇਆ ਗਿਆ। ਲੇਖਕ ਨੇਤਰ ਸਿੰਘ ਮੁੱਤੋਂ ਦੀ ਕਿਤਾਬ 'ਚਾਨਣ ਬਨਾਮ ਹਨੇਰਾ' (ਮਿਨੀ ਕਹਾਣੀ) ਸੰਗ੍ਰਹਿ ਬਾਰੇ ਚਰਚਾ ਹੋਈ। ਕਹਾਣੀਕਾਰ ਸੁਰਿੰਦਰ ਰਾਮਪੁਰੀ, ਮਾ. ਜਗਦੇਵ ਸਿੰਘ ਘੁੰਗਰਾਲੀ, ਲੇਖਕ ਹਰਨਾਮ ਸਿੰਘ ਡੱਲਾ, ਲੇਖਕ ਨੇਤਰ ਸਿੰਘ ਮੁੱਤੋਂ ਅਤੇ ਲੇਖਕ ਬਲਬੀਰ ਸਿੰਘ ਨੇ ਮਿਨੀ ਕਹਾਣੀ ਦੇ ਵਿਧੀ ਵਿਧਾਨ ਬਾਰੇ ਜਾਣਕਾਰੀ ਸਾਂਝੀ ਕੀਤੀ। ਲੇਖਕਾ ਰਜਿੰਦਰ ਕੌਰ ਪੰਨੂੰ ਅਤੇ ਜਸਵੀਰ ਕੌਰ ਜੱਸੀ ਨੇ ਵੀ ਮਿਨੀ ਕਹਾਣੀ ਦੀ ਬਣਤਰ ਬਾਰੇ ਕੁਝ ਨੁਕਤੇ ਸਾਂਝੇ ਕੀਤੇ। ਗ਼ਜ਼ਲਗੋ ਜ਼ੋਰਾਵਰ ਸਿੰਘ ਪੰਛੀ ਵੱਲੋਂ ਲਿਖੇ ਤੇ ਗਾਇਕਾ ਸੰਗੀਤਾ ਕਪੂਰ ਵੱਲੋਂ ਗਾਏ ਗੀਤ 'ਸਰਸਾ ਕੰਢੇ ਵਿਛੋੜਾ' ਬਾਰੇ ਗੱਲਬਾਤ ਹੋਈ ਅਤੇ ਗੀਤ ਦਾ ਪੋਸਟਰ ਲੋਕ ਅਰਪਣ ਕੀਤਾ ਗਿਆ। ਬਾਰ੍ਹਵੀਂ 'ਚੋਂ ਚੰਗੇ ਨੰਬਰ ਲੈ ਕੇ ਪਾਸ ਹੋਈਆਂ ਦੋ ਵਿਦਿਆਰਥਣਾਂ ਗੁਰਲੀਨ ਕੌਰ ਤੇ ਮਹਿਕਪ੍ਰੀਤ ਕੌਰ ਨੂੰ ਸਨਮਾਨਿਤ ਕੀਤਾ ਗਿਆ। ਇਸ ਮੌਕੇ ਸਰਪੰਚ ਬਹਾਦਰ ਸਿੰਘ, ਪੰਚ ਪਰਮਜੀਤ ਸਿੰਘ, ਰਣਜੀਤ ਕੌਰ, ਬਹਾਦਰ ਸਿੰਘ ਰਾਏ, ਗੁਨੀਤ ਸਿੰਘ, ਗੁਰਨੂਰ ਸਿੰਘ ਤੇ ਬਲਦੇਵ ਸਿੰਘ ਨੇ ਸਮਾਗਮ 'ਚ ਹਾਜ਼ਰੀ ਭਰੀ। ਗੁਰਸੇਵਕ ਸਿੰਘ ਢਿੱਲੋਂ ਨੇ ਸਾਹਿਤਕਾਰਾਂ ਦਾ ਤਹਿਦਿਲੋਂ ਧੰਨਵਾਦ ਕੀਤਾ। ਸਟੇਜ ਸੰਚਾਲਨ ਦੀ ਭੂਮਿਕਾ ਜਗਵੀਰ ਸਿੰਘ ਵਿੱਕੀ ਤੇ ਤਰਨ ਸਿੰਘ ਬੱਲ ਨੇ ਨਿਭਾਈ।

ਕਵੀ ਦਰਬਾਰ 'ਚ ਲੇਖਕਾਂ ਨੇ ਲਾਈਆਂ ਰੌਣਕਾਂ

ਦੂਜੇ ਸੈਸ਼ਨ 'ਚ ਕਵੀ ਦਰਬਾਰ ਹੋਇਆ ਜਿਸਦੀ ਪ੍ਰਧਾਨਗੀ ਕਵੀਸ਼ਰ ਪ੍ਰੀਤ ਸਿੰਘ ਸੰਦਲ ਮਕਸੂਦੜਾ, ਜ਼ੋਰਾਵਰ ਸਿੰਘ ਪੰਛੀ, ਜਗਮੋਹਨ ਸਿੰਘ ਟਮਕੌਡੀ, ਹਰਬੰਸ ਸਿੰਘ ਰਾਏ ਤੇ ਜਸਵੀਰ ਕੌਰ ਜੱਸੀ ਨੇ ਕੀਤੀ। ਹਾਜ਼ਰ ਸ਼ਾਇਰਾਂ ਵਿੱਚ ਗੀਤਕਾਰ ਕਰਨੈਲ ਸਿੰਘ ਸਿਵੀਆ, ਪੱਪੂ ਬਲਵੀਰ, ਬਲਵੰਤ ਸਿੰਘ ਵਿਰਕ, ਅਵਤਾਰ ਸਿੰਘ ਓਟਾਲਾ, ਗੀਤ ਗੁਰਜੀਤ, ਮੀਤ ਪਾਨੀਪਤ, ਜੋਗਾ ਸਿੰਘ ਕਵੀਸ਼ਰ ਭੰਗੂਰ, ਸੁਖਵਿੰਦਰ ਸਿੰਘ ਭਾਦਲਾ, ਗਾਇਕ ਜਗਤਾਰ ਰਾਈਆ, ਦਲਬੀਰ ਸਿੰਘ ਕਲੇਰ, ਜਗਦੇਵ ਮਕਸੂਦੜਾ, ਹਰਬੰਸ ਸਿੰਘ ਸ਼ਾਨ ਬਗਲੀ, ਮਨਜੀਤ ਸਿੰਘ ਰਾਗੀ, ਸਵਿੰਦਰ ਸਿੰਘ ਲੁਧਿਆਣਾ, ਸ਼ਾਮ ਸਿੰਘ ਭੈਣੀ ਸਾਹਿਬ, ਪੰਮੀ ਹਬੀਬ, ਮਨਦੀਪ ਸਿੰਘ ਮਾਣਕੀ, ਦਰਸ਼ਨ ਸਿੰਘ ਭਾਗਪੁਰ, ਬਲਦੇਵ ਸਿੰਘ ਰੌਣੀ, ਗੁਰਬਾਗ ਸਿੰਘ ਰਾਈਆਂ ਤੇ ਚੰਨਪ੍ਰੀਤ ਸਿੰਘ ਨੇ ਰਚਨਾਵਾਂ ਦਾ ਪਾਠ ਕੀਤਾ।

ਮਾਨ ਟਰੱਸਟ ਵੱਲੋਂ ਲਲਹੇੜੀ ਸਕੂਲ ਦੇ ਵਿਦਿਆਰਥੀ ਸਨਮਾਨਿਤ

- ਗਿਆਨ ਸਿੰਘ ਮਾਨ ਮੈਮੋਰੀਅਲ ਸਕਾਲਰਸ਼ਿਪ ਟਰੱਸਟ ਦਾ ਉਪਰਾਲਾ

ਜੋਗਿੰਦਰ ਸਿੰਘ ਓਬਰਾਏ
ਖੰਨਾ, 27 ਮਈ

ਗਿਆਨ ਸਿੰਘ ਮਾਨ ਮੈਮੋਰੀਅਲ ਸਕਾਲਰਸ਼ਿਪ ਟਰੱਸਟ ਵੱਲੋਂ ਗਿਆਨ ਸਿੰਘ ਦੀ ਯਾਦ ਵਿੱਚ ਉਨ੍ਹਾਂ ਦੀ ਪਤਨੀ ਸੁਰਿੰਦਰ ਕੌਰ, ਪੁੱਤਰੀ ਡਾ. ਕੁਲਦੀਪ ਕੌਰ ਅਤੇ ਪੁੱਤਰ ਹਰਦੀਪ ਸਿੰਘ ਮਾਨ ਵੱਲੋਂ ਨੇੜਲੇ ਪਿੰਡ ਲਲਹੇੜੀ ਦੇ ਸੀਨੀਅਰ ਸੈਕੰਡਰੀ ਸਕੂਲ ਵਿੱਚ ਸੈਸ਼ਨ 2024-25 ਦੌਰਾਨ 8ਵੀਂ, 10ਵੀਂ ਅਤੇ 12ਵੀਂ ਜਮਾਤਾਂ ਵਿੱਚੋਂ ਪੁਜ਼ੀਸ਼ਨਾਂ ਹਾਸਲ ਕਰਨ ਵਾਲੇ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਸਨਮਾਨਿਤ ਕੀਤਾ ਗਿਆ। ਇਸ ਮੌਕੇ ਵਿਦਿਆਰਥਣ ਰੀਆ ਵਿਸ਼ਵਕਰਮਾ, ਸੋਨੀਆ, ਨਵਦੀਪ ਸ਼ੇਰਗਿੱਲ, ਨਾਨਕਦੀਪ ਸਿੰਘ, ਸ਼ੋਭਾ ਕਾਰਕੀ, ਅਰਚਨਾ, ਖੁਸ਼ਪ੍ਰੀਤ ਕੌਰ ਅਤੇ ਹਰਮਨ ਸਿੰਘ ਨੂੰ 10 ਹਜ਼ਾਰ ਰੁਪਏ ਪ੍ਰਤੀ ਵਿਦਿਆਰਥੀ ਸਨਮਾਨ ਭੱਤਾ ਅਤੇ ਯਾਦਗਾਰੀ ਚਿੰਨ੍ਹ ਭੇਟ ਕੀਤਾ ਗਿਆ। ਉਨ੍ਹਾਂ ਸਕੂਲ 'ਚ ਸਾਇੰਸ ਵਿਸ਼ੇ ਨਾਲ ਸਬੰਧਤ ਐਕਟੀਵਿਟੀ ਲਈ 20 ਹਜ਼ਾਰ ਰੁਪਏ ਭੇਟ ਕੀਤੇ। ਪ੍ਰਿੰਸੀਪਲ ਬਲਜੀਤ ਸਿੰਘ ਨੇ ਮਾਨ ਪਰਿਵਾਰ ਦਾ ਧੰਨਵਾਦ ਕਰਦਿਆਂ ਦੱਸਿਆ ਕਿ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਇਹ ਰਾਸ਼ੀ ਪਿਛਲੇ ਪੰਜ ਸਾਲਾਂ ਤੋਂ ਲਗਾਤਾਰ ਦਿੱਤੀ ਜਾ ਰਹੀ ਹੈ ਤਾਂ ਜੋ ਵਿਦਿਆਰਥੀਆਂ ਵਿੱਚ ਪੜ੍ਹਾਈ ਲਈ ਉਤਸ਼ਾਹ ਬਣਿਆ ਰਹੇ। ਇਸ ਮੌਕੇ ਜ਼ਿਲ੍ਹਾ ਸਿੱਖਿਆ ਅਫ਼ਸਰ (ਸੈਕੰਡਰੀ) ਡਿੰਪਲ ਮਦਾਨ ਅਤੇ ਨੈਸ਼ਨਲ ਅਵਾਰਡੀ ਡਾ. ਬਲਰਾਮ ਸ਼ਰਮਾ ਨੇ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਵਧਾਈ ਦਿੰਦਿਆਂ ਪਰਿਵਾਰ ਦਾ ਧੰਨਵਾਦ ਕੀਤਾ।


ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਸਨਮਾਨਦੇ ਹੋਏ ਪ੍ਰਿੰਸੀਪਲ ਬਲਜੀਤ ਸਿੰਘ ਅਤੇ ਹੋਰ।

ਇਕ ਨਜ਼ਰ

ਘੁਡਾਣੀ ਕਲਾਂ ਸਕੂਲ ਨੂੰ ਵਾਟਰ ਕੂਲਰ ਭੇਟ

ਪਾਇਲ: ਪਿੰਡ ਘੁਡਾਣੀ ਕਲਾਂ ਦੇ ਸਰਕਾਰੀ ਪ੍ਰਾਇਮਰੀ ਸਕੂਲ ਨੂੰ ਪਿੰਡ ਦੇ ਸਮਾਜਸੇਵੀ ਹਰਮਨਦੀਪ ਸਿੰਘ ਕੈਨੇਡਾ, ਕੈਪਟਨ ਹਰਜੀਤ ਸਿੰਘ (ਸੇਵਾਮੁਕਤ), ਸਾਬਕਾ ਪੰਚ ਪਰਮਿੰਦਰਜੀਤ ਸਿੰਘ ਪਿੰਦਾ, ਰਣਬੀਰ ਸਿੰਘ ਰਾਣਾ, ਰਾਜਿੰਦਰ ਸਿੰਘ ਨਿੱਕਾ ਤੇ ਬਚਨ ਸਿੰਘ (ਟੈਲੀਫੋਨ ਵਿਭਾਗ) ਨੇ ਸੇਵਾ ਦਾ ਉਪਰਾਲਾ ਕਰਦਿਆਂ ਬੱਚਿਆਂ ਲਈ ਵਾਟਰ ਕੂਲਰ ਭੇਟ ਕੀਤਾ। ਇਸ ਮੌਕੇ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਸਾਨੂੰ ਸਮੇਂ ਦੀ ਲੋੜ ਅਨੁਸਾਰ ਪ੍ਰਾਇਮਰੀ ਸਕੂਲਾਂ ਵੱਲ ਉਚੇਚੇ ਤੌਰ 'ਤੇ ਧਿਆਨ ਦੇ ਕੇ ਆਪਣੀ ਨੇਕ ਕਮਾਈ ਵਿੱਚੋਂ ਬਣਦਾ ਯੋਗਦਾਨ ਪਾਉਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਸ ਉੱਦਮ ਲਈ ਸੈਂਟਰ ਮੁਖੀ ਬਲਜੀਤ ਕੌਰ ਬੋਪਾਰਾਏ ਨੇ ਸਟਾਫ਼ ਵੱਲੋਂ ਸਮਾਜਸੇਵੀ ਦਾਨੀ ਸੱਜਣਾਂ ਦੀ ਸ਼ਲਾਘਾ ਕਰਦਿਆਂ ਧੰਨਵਾਦ ਕੀਤਾ। ਉਨ੍ਹਾਂ ਪਿੰਡ ਦੇ ਸਮਾਜ ਸੇਵੀਆਂ ਤੇ ਪਰਵਾਸੀ ਵੀਰਾਂ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਕਿ ਉਹ ਸਕੂਲ 'ਚ ਬੱਚਿਆਂ ਲਈ ਆਪਣਾ ਬਣਦਾ ਯੋਗਦਾਨ ਪਾਉਣ। -ਪੱਤਰ ਪ੍ਰੇਰਕ

ਮਾਸਟਰਮਾਈਂਡ ਮੁਕਾਬਲਿਆਂ ਦੇ ਜੇਤੂ ਸਨਮਾਨੇ


ਜੇਤੂਆਂ ਦੇ ਸਨਮਾਨ ਮੌਕੇ ਪ੍ਰਧਾਨ ਕਿਰਨਪ੍ਰੀਤ ਸਿੰਘ ਧਾਲੀਵਾਲ ਤੇ ਹੋਰ। -ਫੋਟੋ: ਜੰਗੀ

ਪਾਇਲ: ਇੱਥੇ ਆਕਸਫੋਰਡ ਸੀਨੀਅਰ ਸਕੂਲ ਦੇ ਵਿਦਿਆਰਥੀਆਂ ਨੇ ਆਕਸਫੋਰਡ ਯੂਨੀਵਰਸਿਟੀ ਪ੍ਰੈੱਸ ਵੱਲੋਂ ਕਰਵਾਏ ਆਕਸਫੋਰਡ ਐਡਵਾਂਟੇਜ ਮਾਸਟਰਮਾਈਂਡ ਮੁਕਾਬਲੇ ਵਿੱਚ ਪਹਿਲਾ ਸਥਾਨ ਪ੍ਰਾਪਤ ਕੀਤਾ ਹੈ। ਪ੍ਰਬੰਧਕਾਂ ਮੁਤਾਬਕ ਐੱਲਕੇਜੀ ਤੋਂ ਅੱਠਵੀਂ ਕਲਾਸ ਤੱਕ ਜਿੱਤਾਂ ਹਾਸਲ ਕਰਨ ਵਾਲੇ ਵਿਦਿਆਰਥੀਆਂ ਦੇ ਕ੍ਰਮਵਾਰ ਨਾਂ ਇਸ ਤਰ੍ਹਾਂ ਹਨ- ਗਿਰੀਸ਼ ਜੈਨ, ਕੁਲਦੀਪ ਕੌਰ, ਮੇਹਰਵਾਨ ਸਿੰਘ, ਕਰਨਵੀਰ ਸਿੰਘ, ਗੁਰਪ੍ਰਤਾਪ ਸਿੰਘ, ਮਨਨੂਰ ਸਿੰਘ, ਅਰਸ਼ਦੀਪ ਸਿੰਘ, ਨਵਿਆ, ਦਮਨਪ੍ਰੀਤ ਸਿੰਘ, ਕਸ਼ਿਸ਼ ਅਰੋੜਾ ਅਤੇ ਹਰਨੂਰ ਕੌਰ ਨੂੰ ਮੈਡਲ ਅਤੇ ਸਰਟੀਫਿਕੇਟ ਦਿੱਤੇ ਗਏ। ਵਿਦਿਆਰਥੀਆਂ ਦੀ ਇਸ ਸ਼ਾਨਦਾਰ ਪ੍ਰਾਪਤੀ ਲਈ ਸਕੂਲ ਦੇ ਕਾਰਜਕਾਰੀ ਪ੍ਰਧਾਨ ਕਿਰਨਪ੍ਰੀਤ ਸਿੰਘ ਧਾਲੀਵਾਲ, ਪ੍ਰਿੰਸੀਪਲ ਵਿਜੇ ਕਪੂਰ ਅਤੇ ਕਿੰਡਰਗਾਰਟਨ ਦੀ ਮੁੱਖ ਅਧਿਆਪਕਾ ਅੰਜੂ ਨੇ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਵਧਾਈ ਦਿੱਤੀ ਅਤੇ ਭਵਿੱਖ ਵਿੱਚ ਇਸੇ ਤਰ੍ਹਾਂ ਸਫ਼ਲਤਾ ਪ੍ਰਾਪਤ ਕਰਨ ਦਾ ਆਸ਼ੀਰਵਾਦ ਦਿੱਤਾ। -ਪੱਤਰ ਪ੍ਰੇਰਕ

ਚਰਨ ਕੰਵਲ ਸਪੋਰਟਸ ਕਲੱਬ ਦੀ ਟੀਮ ਦੋਇਮ


ਟੀਮ ਨੂੰ ਸਨਮਾਨਦੇ ਹੋਏ ਪ੍ਰਬੰਧਕ। -ਫੋਟੋ: ਟੱਕਰ

ਮਾਛੀਵਾੜਾ: ਨਾਮਧਾਰੀ ਸਪੋਰਟਸ ਕਲੱਬ ਵੱਲੋਂ ਭੈਣੀ ਸਾਹਿਬ ਵਿੱਚ ਅੰਡਰ-13 ਵਰਗ ਦੇ ਬੱਚਿਆਂ ਦੀ ਫੁੱਟਬਾਲ ਲੀਗ ਕਰਵਾਈ ਗਈ ਜਿਸ ਵਿੱਚ ਚਰਨ ਕੰਵਲ ਸਾਹਿਬ ਸਪੋਰਟਸ ਕਲੱਬ ਮਾਛੀਵਾੜਾ ਸਾਹਿਬ ਦੀ ਜੂਨੀਅਰ ਟੀਮ ਨੇ ਮੱਲਾਂ ਮਾਰੀਆਂ। ਇਸ ਫੁੱਟਬਾਲ ਲੀਗ ਵਿੱਚ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਦੀਆਂ ਨਾਮੀ 8 ਫੁੱਟਬਾਲ ਅਕੈਡਮੀਆਂ ਨੇ ਭਾਗ ਲਿਆ। ਇਨ੍ਹਾਂ ਮੁਕਾਬਲਿਆਂ ਵਿੱਚ ਸ੍ਰੀ ਚਰਨ ਕੰਵਲ ਸਾਹਿਬ ਸਪੋਰਟਸ ਕਲੱਬ ਮਾਛੀਵਾੜਾ ਦੀ ਜੂਨੀਅਰ ਟੀਮ ਨੇ ਵੀ ਇਸ ਲੀਗ ਵਿੱਚ ਵੱਖ-ਵੱਖ ਮੈਚ ਖੇਡੇ ਅਤੇ ਓਵਰਆਲ ਦੂਜਾ ਸਥਾਨ ਪ੍ਰਾਪਤ ਕੀਤਾ। ਟੀਮ ਦੀ ਇਸ ਪ੍ਰਾਪਤੀ ਪਿੱਛੇ ਜਿੱਥੇ ਬੱਚਿਆਂ ਨੇ ਮਿਹਨਤ ਕੀਤੀ, ਉੱਥੇ ਕੋਚ ਸੁਨੀਲ ਚੌਧਰੀ ਦੀ ਸਿਖਲਾਈ ਵੀ ਰੰਗ ਲਿਆਈ। -ਪੱਤਰ ਪ੍ਰੇਰਕ

ਤਿੰਨ ਜਣੇ ਨਸ਼ੀਲੇ ਪਦਾਰਥਾਂ ਸਣੇ ਕਾਬੂ

ਲੁਧਿਆਣਾ: ਪੁਲੀਸ ਨੇ ਨਸ਼ੀਲੇ ਪਦਾਰਥਾਂ ਸਣੇ ਤਿੰਨ ਵਿਅਕਤੀਆਂ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕਰਕੇ ਉਨ੍ਹਾਂ ਪਾਸੋਂ ਹੈਰੋਇਨ, ਗਾਂਜਾ ਅਤੇ ਨਸ਼ੀਲੀਆਂ ਗੋਲੀਆਂ ਬਰਾਮਦ ਕੀਤੀਆਂ ਹਨ। ਜਾਣਕਾਰੀ ਮੁਤਾਬਕ ਥਾਣਾ ਮੋਹਰਬਾਨ ਦੇ ਥਾਣੇਦਾਰ ਜੋਗਿੰਦਰਪਾਲ ਦੀ ਅਗਵਾਈ ਹੇਠ ਪੁਲੀਸ ਨੇ ਗਸ਼ਤ ਦੌਰਾਨ ਜਸਪਾਲ ਕਲੋਨੀ ਈਰੀਆ ਮੋਹਰਬਾਨ ਤੋਂ ਰਾਜਨ ਕੁਮਾਰ ਮਲਹੋਤਰਾ ਵਾਸੀ ਵਿਸ਼ਾਲ ਕਲੋਨੀ ਕਾਕੋਵਾਲ ਰੋਡ ਨੂੰ ਕਾਬੂ ਕਰ ਕੇ ਉਸ ਪਾਸੋਂ 10 ਗ੍ਰਾਮ ਹੈਰੋਇਨ ਬਰਾਮਦ ਕੀਤੀ ਹੈ। ਥਾਣਾ ਪੀਏਯੂ ਦੇ ਥਾਣੇਦਾਰ ਸਤਨਾਮ ਸਿੰਘ ਦੀ ਅਗਵਾਈ ਹੇਠ ਪੁਲੀਸ ਨੇ ਗਸ਼ਤ ਦੌਰਾਨ ਪੰਜਪੀਰ ਰੋਡ ਤੋਂ ਸੰਜੀਵ ਸਾਹਨੀ ਉਰਫ਼ ਬੱਲੂ ਨੂੰ ਸ਼ੱਕ ਦੇ ਆਧਾਰ 'ਤੇ ਕਾਬੂ ਕਾਬੂ ਕਰ ਕੇ ਤਲਾਸ਼ੀ ਲਈ ਤਾਂ ਉਸ ਪਾਸੋਂ ਕਿਲੋ ਗਾਂਜਾ ਬਰਾਮਦ ਹੋਇਆ। ਥਾਣਾ ਹੈਬੋਵਾਲ ਦੇ ਥਾਣੇਦਾਰ ਰਾਮ ਕ੍ਰਿਸ਼ਨ ਦੀ ਅਗਵਾਈ ਹੇਠ ਪੁਲੀਸ ਪਾਰਟੀ ਨੇ ਗਸ਼ਤ ਦੌਰਾਨ ਸੰਗਮ ਚੌਕ ਤੋਂ ਰਿਤੇਸ਼ੀ ਸ਼ਰਮਾ ਉਰਫ਼ ਨੰਨਾ ਨੂੰ ਸ਼ੱਕ ਦੇ ਆਧਾਰ 'ਤੇ ਕਾਬੂ ਕਰ ਕੇ ਉਸ ਪਾਸੋਂ 40 ਨਸ਼ੀਲੀਆਂ ਗੋਲੀਆਂ ਬਰਾਮਦ ਕੀਤੀਆਂ। -ਨਿੱਜੀ ਪੱਤਰ ਪ੍ਰੇਰਕ

Classifieds

PERSONAL

I,Richa Gupta,w/o Saurabh Gupta R/o 25/140,Shakti Nagar,Delhi-110007,have changed my name to Richa Jain,for all,future purposes.
0040790793-8

I,Raj Deepak Dogra,s/o-Late Sh. Som Datt Dogra,R/O-3B/Deepa Apartments, 10,Patparganj,I.P Extn.,Delhi-110092,have change my name to Deepak Rajdogra permanently.
0040790793-10

I Deepak S/o Late Murari Lal R/o N-721, Mangolpuri Delhi-110083, have changed my name to Deepak Singh.
0040790725-1

I,Prachi Goel,w/o Sh.Amit Kumar Jain,R/O,F-70,F-Block,Near Mahaveer Swami-Park,Preet Vihar,Delhi-110092,have change my name to Garima Jain permanently
0040790793-9

I,Manral Prakash Dikkarsingh,s/o Dikkarsingh R/O KH.350,Gali.No. 5, Block-B,Upkar Colony, Burari, Delhi-110084,have change my name to Prakash Manral permanently
0040790793-7

I,Khubeb Aslam Saifi S/o Aslam Javed R/o 20, Street No.4C,Aram Park,Shastri Nagar,Delhi-110031,have changed my name to Khubeb Aslam.
0040790830-3

I,Ashok Kumar S/o Ganga Ram R/o 197,Hari Nagar, Ashram, Delhi-110014,have changed my name to Ashok Saini.
0040790798-10

I, Vijay Choudhary S/o Mahabir Singh Nagar, J-206, Aims Green Avenue, Greater Noida West, DIST: G.B Nagar, UP-201306 have changed my name to Vijay Nagar for all future purposes
0070969785-1

I, Neema Choudhary w/o Vijay Nagar, J-206, Aims Green Avenue, Greater Noida West, DIST: G.B Nagar, UP-201306 have changed my name to Neema Nagar for all future purposes
0070969789-1

I, Mandeep Kaur W/o Saransh Gupta R/o D1/379, 4th Floor, Nitikhand-1, Indirapuram, Ghaziabad have changed my name to Mandeep Gupta.
0070969783-1

I, LALI d/o CHAND RAM and w/o JOGINDER r/o 197, Pawala Khusrupur Jahajgarh Daulatabad 53, Gurugram, Haryana-122006 have changed my name to BABITA.
0040790780-1

I, Imraan Qureshi S/o Mohd Ayyub Qureshi R/o 314, Pasonda, Sahibabad, Ghaziabad have changed my name to Mohd Imran Qureshi.
0070969788-1

I Reena W/o Pankaj Madan R/o H.No WZ-M-18A, New Mahavir Nagar, Tilak Nagar, New Delhi-110018, have changed my name to Reena Khanna Madan 0040790721-1

PUBLIC NOTICE

Public in general is hereby informed that the property No. A/C 10 Ganga Ram Vatika, Mukherjee Park, Tilak Nagar, New Delhi 110018, measuring approximately 400 sq. yards built about three storeys is subject matter of litigation in the High Court of Delhi at New Delhi. Therefore, whosoever deals with the above said property while selling or purchasing may do so at their risk and responsibility as the sale would be subject to outcome of the litigation.

From,
D K Sharma (Advocate)
dks.lawyer@gmail.com
1008, Antriksh Bhawan, K.G. Marg, New Delhi-110001.

PUBLIC NOTICE

NOTICE is hereby given that Share Certificate No(s). 408954 & 412320 for 1344 share(s) bearing distinctive nos. 413219631 TO 413320590 & 1097568134 TO 1097568517(both inclusive) of Berger Paints India Ltd., having its Registered Office at Berger House,129, Park Street, Kolkata, West Bengal- 700017 registered in the name (s) of Ram Prasad Sharma has/have been lost. I/We, as legal heir have now applied to the Company for issue of duplicate share certificate(s) in lieu of the above. Any person having any objection to the issue of duplicate Share certificate(s) in lieu of said original share certificate(s), is requested to lodge his/her objection thereto with the Company at the above address or with their Registrars, CB MANAGEMENT SERVICES (P) LTD., RASOI COURT, 20 R N Mukherjee Road, 5th Floor, Kolkata-700001, in writing, within 15 days from the date of publication of this Notice

Place: New Delhi
Date: 27-05-2025

Ram Prasad Sharma
146, S.F.S FLATS DR MUKHERJEE NAGAR
NORTH WEST DELHI- 110009

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FRESH FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

HERO ELECTRIC VEHICLES PRIVATE LIMITED

Operating In Manufacturing Of Electric Two Wheelers Vehicles At Ludhiana, Punjab (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/LLP No.	HERO ELECTRIC VEHICLES PRIVATE LIMITED PAN : AACCH4708F CIN : U34200DL2010PTC206520
2.	Address of the registered office	50, Okhla Industrial Estate, Phase III, New Delhi – 110020
3.	URL of website	https://www.heroelectric.co.in
4.	Details of place where majority of fixed assets are located	Ludhiana, Punjab
5.	Installed capacity of main products/ services	Not Fixed, as only assembling lines
6.	Quantity and value of main products/ services sold in last financial year	2022-2023: Approx. 1 Lac nos. vehicles sold 2023-2024: Approx. 11,500 nos. vehicles sold
7.	Number of employees/ workmen	5
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	https://www.heroelectric.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://www.heroelectric.co.in
10.	Last date for receipt of expression of interest	12th June, 2025
11.	Date of issue of provisional list of prospective resolution applicants	22nd June, 2025
12.	Last date for submission of objections to provisional list	27th June, 2025
13.	Date of issue of final list of prospective resolution applicants	07th July, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th July, 2025 (IM, RFRP Document /Evaluation Matrix will be made available after executing confidentiality undertaking)
15.	Last date for submission of resolution plans	11th August, 2025
16.	Process email id to submit expression of interest	cirp.hev@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Available

Sd/-
Bhoopesh Gupta
Regn. No. of the RP : IBBI/IPA-001/IP-P01468/2018-2019/12271
Registered Add of the RP : 645A/533B Janki Vihar Colony Sector I, Prabhat Chauraha, Jankipuram, Lucknow, UP-226031
For Hero Electric Vehicles Private Limited

Date: 28.05.2025
Place: New Delhi

Clean Max Enviro Energy Solutions Private Limited

CleanMax

CIN: U93090MH2010PTC208425
Registered and Head Office Address: 4th Floor, The International, 16 Maharshi Karve Road, New Marine Lines Cross Road No.1, Churchgate, Mumbai 400 020
Telephone: +91 22 6252 0000 **Email id:** info@cleanmax.com | **Website:** www.cleanmax.com

Extract of unaudited/audited standalone financial results for the quarter and year ended 31st March, 2025 (In Rs. Million)

S No.	PARTICULARS	Quarter ended 31st March, 2025 (Unaudited)	Corresponding quarter for the previous year ended 31st March,2024 (Unaudited)	Previous year ended 31st March, 2024 (Audited)
1	Total Income from Operations	10,966.27	10,606.22	22,391.36
2	Net Profit for the period (before Tax and Exceptional items)	1,376.62	2,185.35	3,999.06
3	Net Profit for the period before tax (after Exceptional items)	1,376.62	2,185.35	3,891.40
4	Net Profit for the period after tax (after Exceptional items)	1,137.30	1,614.08	2,824.10
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	1,136.35	1,614.98	2,824.50
6	Paid up Equity Share Capital	50.72	43.99	43.99
7	Reserves (excluding Revaluation Reserve)	4,961.97	1,548.35	1,548.35
8	Securities Premium Account	28,982.97	23,189.71	23,189.71
9	Net worth	33,988.55	24,775.17	24,775.17
10	Outstanding Debt	15,385.72	11,687.93	11,687.93
11	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
12	Debt Equity Ratio (In times)	0.45	0.47	0.47
13	Earnings Per Share (of Rs. 10/-each)			
	1. Basic (In Rs.):	228.99	398.66	638.66
	2. Diluted (In Rs.):	221.09	376.55	598.71
14	Capital Redemption Reserve	N.A.	N.A.	N.A.
15	Debenture Redemption Reserve	599.00	599.00	599.00
16	Debt Service Coverage Ratio (In times)	1.18	6.85	2.96
17	Interest Service Coverage Ratio (In times)	6.40	9.07	4.60

Notes:
1) The above is an extract of the standalone financial results for the quarter and year ended 31st March, 2025. The full format of the standalone financial results have been filed with the stock exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended and is available on the website of the Company and BSE Limited https://www.cleanmax.com/financials.php and www.bseindia.com respectively.
2) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE Limited and can be accessed on the URL (www.bseindia.com)

Extract of audited consolidated financial results for the year ended 31st March, 2025 (In Rs. Million)

S No.	PARTICULARS	Year ended 31st March, 2025 (Audited)	Year ended 31st March, 2024 (Audited)
1	Total Income from Operations for the year	16,103.42	14,253.09
2	Net Profit for the year (before Tax and Exceptional items)	521.95	156.57
3	Net Profit for the year before tax (after Exceptional items)	521.95	48.91
4	Net Profit for the year after tax (after Exceptional items)	194.29	(376.43)
5	Total Comprehensive Income for the period [Comprising Profit for the year (after tax) and Other Comprehensive Income(after tax)]	219.00	(378.41)
6	Paid up Equity Share Capital	50.72	43.99
7	Reserves (excluding Revaluation Reserve)	(3,398.89)	(4,899.02)
8	Securities Premium Account	28,982.97	23,189.71
9	Net worth	25,454.39	18,179.62
10	Outstanding Debt	79,736.98	55,145.64
11	Outstanding Redeemable Preference Shares	Nil	Nil
12	Debt Equity Ratio (in times)	3.11	3.01
13	Earnings Per Share (of Rs. 10/-each)		
	1. Basic (In Rs.):	57.58	(160.32)
	2. Diluted (In Rs.):	55.75	(160.32)
14	Capital Redemption Reserve	N.A.	N.A.
15	Debenture Redemption Reserve	599.00	599.00
16	Debt Service Coverage Ratio (in times)	1.04	0.97
17	Interest Service Coverage Ratio (in times)	1.68	1.65

Notes:
1) The above is an extract of the consolidated financial results for the year ended 31st March, 2025. The full format of the consolidated financial results have been filed with the stock exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended and is available on the website of the Company and BSE Limited https://www.cleanmax.com/financials.php and www.bseindia.com respectively.
2) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE Limited and can be accessed on the URL (www.bseindia.com)

For and on behalf of the Board of Directors of
Clean Max Enviro Energy Solutions Private Limited
sd/-
Kuldeep Jain
Managing Director
DIN: 02683041

Place: Mumbai
Date : 27th May, 2025

Alpine

ALPINE HOUSING DEVELOPMENT CORPORATION LIMITED
CIN : L85110KA1992PLC013174
Regd off; 302, Alpine Arch, No. 10, Langford Road, Bangalore 560 027, Karnataka, INDIA
WWW.alpinehousing.com, e-mail: contact@alpinehousing.com Fax:91-80-22128357, Tel:+91-80-40473500
Extract of the audited Standalone Financial Results for the quarter and year ended 31 March, 2025

Rs in lakhs except EPS

Particulars	Quarter ended			year Ended	
	31.03.2025 audited	31.12.2024 Unaudited	31.03.2024 audited	31.03.2025 audited	31.03.2024 audited
Total Income from Operation(Net)	1544.20	2223.37	1539.29	5919.47	5755.95
Net profit for the period(before Exceptional and Extraordinary items and tax)	298.57	208.84	142.11	626.70	409.41
Net profit for the period before Tax (after exceptional and extraordinary items)	290.68	208.82	140.12	618.68	407.38
Net profit for the period after tax (after Exceptional and extraordinary items)	233.77	171.24	119.69	506.29	343.28
Total comprehensive income for the period (comprising profit for the period(after tax) and other comprehensive income (after tax)	233.77	171.24	119.69	506.29	343.28
Equity Share Capital	1732.1898	1732.1898	1732.1898	1732.1898	1732.1898
Earnings per share(Rs. 10/- each)					
a) Basic	1.35	0.99	0.69	2.92	1.98
b) Diluted	1.35	0.99	0.69	2.92	1.98

NOTES
.The above is an extract of the detailed format of audited Financial results for the quarter and year ended 31 March 2025, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations,2015 The full format of the audited Financial Results for the quarter and year ended 31 March 2025 are available on the Company's website www.alpinehousing.com and the Stock exchange website www.bseindia.com
2. The results have been prepared in accordance with IND AS prescribed under section 133 of the Companies Act 2013

For and on behalf of the Board of Directors
Alpine Housing Development Corporation limited
Sd
SAKabeer
Chairman and Managing Director
DIN 01664782

Place : Bangalore
Date : 27 May 2025

POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PROZONE REALTY LIMITED

Registered Office: Unit-A, 2nd Floor, South Tower, Hotel Sahara Star, Opposite Domestic Airport, Vile Parle (East), Mumbai 400099 Maharashtra, India
Contact Number: +91 2268239000/9001; **Email Address:** investorservice@prozonerealty.com;
Website: www.prozonerealty.com

Open Offer For Acquisition of up to 3,96,76,750 (Three Crore Ninety-Six Lakh Seventy-Six Thousand Seven Hundred Fifty Only) fully paid-up equity shares of face value of ₹ 2.00/- each (Rupees two) (the "Equity Shares"), representing 26% of the equity and voting share capital (as defined below) of Prozone Realty Limited ("PRL" or "Target Company" or "TC"), at an offer price of ₹ 25/- per share (Rupees Twenty-Five only) ('offer price'), payable in cash, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto 'SEBI (SAST) regulations' ("open offer" or "offer").

This Post Offer Advertisement is being issued by Gretex Corporate Services Limited **"Manager to the Offer"**, on behalf of M/s. Apax Trust (represented by its trustee - Mr. Nikhil Chaturvedi) **"Acquirer"** along with Mr. Nikhil Chaturvedi **"Persons acting in concert"**, in connection with the offer made by the Acquirer along with the PAC, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was made on January 07, 2025, in the Financial Express (English daily) (All Editions), Jansatta (Hindi Daily) (All Editions), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) ('Newspapers').

1	Name of the Target Company	Prozone Realty Limited			
2	Name of the Acquirer and PAC	M/s. Apax Trust (represented by its trustee - Mr. Nikhil Chaturvedi ("Acquirer") and Mr. Nikhil Chaturvedi ("PAC")			
3	Name of the Manager to the Offer	Gretex Corporate Services Limited			
4	Name of the Registrar to the Offer	MUFG Intime India Private Limited			
5	**Offer Details**				
(a)	Date of Opening of the Offer	Thursday, May 08, 2025			
(b)	Date of Closure of the Offer	Thursday, May 22, 2025			
6	Date of Payment of Consideration	Monday, May 26, 2025			
7	**Details of Acquisition**				
Sl. No.	**Particulars**	**Proposed in the Offer Document**		**Actual**	
7.1	Offer Price	₹ 25 per share per Fully paid up equity share		₹ 25 per share per Fully paid-up equity share	
7.2	Aggregate number of shares tendered	3,96,76,750		2371	
7.3	Aggregate number of shares accepted	3,96,76,750		2371	
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	Rs. 99,19,18,750		Rs. 59,275	
7.5	Shareholding of the Acquirer before Agreements / Public Announcement (No. & %)	Nil		Nil	
7.6	Shares Acquired by way of Agreements (SPA) • Number • % of Fully Diluted Equity Share Capital	4,39,95,788 (28.83%)		4,39,95,788 (28.83%)	
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	3,96,76,750 (26.08%)		2,371 (0.001%)	
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	Nil		Nil	
7.9	Post offer shareholding of Acquirer • Number • % of Fully Diluted Equity Share Capital	8,36,72,538 (54.83%)		4,39,98,159 (28.83%)	
7.10	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	**Pre-Offer** 7,29,14,707 (47.78%)	**Post-Offer** 3,32,37,957 (21.78%)	**Pre-Offer** 7,29,14,707 (47.78%)	**Post-Offer** 7,29,12,336 (47.78%)

The Acquirer along with its PAC severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.

A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited ("BSE") and on National Stock Exchange of India Limited ("NSE") and the registered office of the Target Company.

The capitalized terms used but not defined in this advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer.

This Post offer Advertisement is being issued in all the newspapers in which the DPS has appeared.

Issued by Manager to the Offer on behalf of the Acquirer

GRETEX

GRETEX CORPORATE SERVICES LIMITED
A-401, Floor 4th, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Mumbai, Maharashtra, India, 400013
Tel No.: 022-69308500 **Email:** info@gretexgroup.com
Website: www.gretexcorporate.com **Contact Person:** Mr. Arvind Harlalka
SEBI Registration No: INM000012177
CIN: L74999MH2008PLC288128

Place: Mumbai **Date: May 27, 2025**

Oriental Aromatics Ltd.

Regd. Office: 133, Jehangir Building, 2nd Floor,M.G. Road, Mumbai – 400 001.
CIN : L17299MH1972PLC285731
Audited Financial Results for the Quarter and Year ended 31st March 2025.

₹ In Lakh (Except per share data)

Sr.No	Particulars	Standalone			Consolidated		
		Quarter Ended 31.03.2025	Year Ended 31.03.2025	Quarter Ended 31.03.2024	Quarter Ended 31.03.2025	Year Ended 31.03.2025	Quarter Ended 31.03.2024
		Audited	Audited	Audited	Audited	Audited	Audited
1.	Total Income from Operations (Net)	25,295.01	93,120.46	21,826.58	25,340.47	93,153.16	21,821.18
2.	Net Profit/Loss for the period (before tax)	1,127.07	6,192.70	1,424.07	365.57	4,760.76	1,411.13
3.	Net Profit/Loss for the period (after tax)	818.37	4,683.55	1,020.49	142.24	3,432.83	1,011.63
4.	Total Comprehensive Income for the period	737.59	4,594.26	1,015.11	62.24	3,344.32	1,010.29
5.	Paid-up Equity Share Capital (FV of Rs.5/- each)	1,682.68	1,682.68	1,682.68	1,682.68	1,682.68	1,682.68
6.	Earnings per Share (EPS)						
	- Basic & Diluted EPS	2.43	13.92	3.03	0.42	10.20	3.01

Notes: 1) The above Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on May 27, 2025. The statutory auditors of the Company have reviewed the financial results for the quarter and year ended 31st March, 2025 in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and have issued their Audit reports with unmodified opinion on the audited Consolidated and Standalone Financial Results. **2)** The full format of above extract of Financial Results, together with the Report of the Statutory Auditors are available on website of the Stock Exchanges vis. www.bseindia.com & www.nseindia.com and also under "Investor Relations" link of Company's website www.orientalaromatics.com. The same can be accessed by scanning the QR code provided below:

For Oriental Aromatics Ltd.
Sd/-
Kiranpreet Gill
Company Secretary & Compliance Officer

Place : Mumbai
Date : 27/05/2025

Classifieds

PERSONAL

I,**Richa** Gupta,w/o Saurabh Gupta R/o 25/140,Shakti Nagar,Delhi-110007,have changed my name to Richa Jain,for all,future purposes.
0040790793-8

I,**Raj** Deepak Dogra,s/o-Late Sh. Som Datt Dogra,R/O-3B/Deepa Apartments, 10,Patparganj,I.P Extn.,Delhi-110092,have change my name to Deepak Rajdogra permanently.
0040790793-10

I Deepak S/o Late Murari Lal R/o N-721, Mangolpuri Delhi-110083, have changed my name to Deepak Singh.
0040790725-1

I,**Prachi** Goel,w/o Sh.Amit Kumar Jain,R/O,F-70,F-Block,Near Mahaveer Swami-Park,Preet Vihar,Delhi-110092,have change my name to Garima Jain permanently
0040790793-9

I,**Manral** Prakash Dikkarsingh,s/o Dikkarsingh R/O KH.350,Gali.No. 5, Block-B,Upkar Colony, Burari, Delhi-110084,have change my name to Prakash Manral permanently
0040790793-7

I,**Khubeb** Aslam Saifi S/o Aslam Javed R/o 20, Street No.4C,Aram Park,Shastri Nagar,Delhi-110031,have changed my name to Khubeb Aslam.
0040790830-3

I,**Ashok** Kumar S/o Ganga Ram R/o 197,Hari Nagar, Ashram, Delhi-110014,have changed my name to Ashok Saini.
0040790798-10

I, Vijay Choudhary S/o Mahabir Singh Nagar, J-206, Aims Green Avenue, Greater Noida West, DIST: G.B Nagar, UP-201306 have changed my name to Vijay Nagar for all future purposes
0070969785-1

I, Neema Choudhary w/o Vijay Nagar, J-206, Aims Green Avenue, Greater Noida West, DIST: G.B Nagar, UP-201306 have changed my name to Neema Nagar for all future purposes
0070969789-1

I, Mandeep Kaur W/o Saransh Gupta R/o D1/379, 4th Floor, Nitikhand-1, Indirapuram, Ghaziabad have changed my name to Mandeep Gupta.
0070969783-1

I, LALI d/o CHAND RAM and w/o JOGINDER r/o 197, Pawala Khusrupur Jahajgarh Daulatabad 53, Gurugram, Haryana-122006 have changed my name to BABITA.
0040790780-1

I, Imraan Qureshi S/o Mohd Ayyub Qureshi R/o 314, Pasonda, Sahibabad, Ghaziabad have changed my name to Mohd Imran Qureshi.
0070969788-1

I Reena W/o Pankaj Madan R/o H.No WZ-M-18A, New Mahavir Nagar, Tilak Nagar, New Delhi-110018, have changed my name to Reena Khanna Madan 0040790721-1

PUBLIC NOTICE

Public in general is hereby informed that the property No. A/C 10 Ganga Ram Vatika, Mukherjee Park, Tilak Nagar, New Delhi 110018, measuring approximately 400 sq. yards built about three storeys is subject matter of litigation in the High Court of Delhi at New Delhi. Therefore, whosoever deals with the above said property while selling or purchasing may do so at their risk and responsibility as the sale would be subject to outcome of the litigation.

From,
D K Sharma (Advocate)
dks.lawyer@gmail.com
1008, Antriksh Bhawan, K.G. Marg, New Delhi-110001.

PUBLIC NOTICE

NOTICE is hereby given that Share Certificate No(s). 408954 & 412320 for 1344 share(s) bearing distinctive nos. 413319631 TO 413320590 & 1097568134 TO 1097568517(both inclusive) of Berger Paints India Ltd., having its Registered Office at Berger House,129, Park Street, Kolkata, West Bengal- 700017 registered in the name (s) of Ram Prasad Sharma has/have been lost. I/We, as legal heir have now applied to the Company for issue of duplicate share certificate(s) in lieu of the above. Any person having any objection to the issue of duplicate Share certificate(s) in lieu of said original share certificate(s), is requested to lodge his/her objection thereto with the Company at the above address or with their Registrars, CB MANAGEMENT SERVICES (P) LTD., RASOI COURT, 20 R N Mukherjee Road, 5th Floor, Kolkata-700001, in writing, within 15 days from the date of publication of this Notice

Place: **New Delhi** Date: **27-05-2025**

Ram Prasad Sharma
146, S.F.S FLATS DR MUKHERJEE NAGAR
NORTH WEST DELHI- 110009

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FRESH FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

HERO ELECTRIC VEHICLES PRIVATE LIMITED

Operating In Manufacturing Of Electric Two Wheelers Vehicles At Ludhiana, Punjab (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/LLP No.	**HERO ELECTRIC VEHICLES PRIVATE LIMITED** PAN : AACCH4708F CIN : U34200DL2010PTC206520
2.	Address of the registered office	50, Okhla Industrial Estate, Phase III, New Delhi – 110020
3.	URL of website	https://www.heroelectric.co.in
4.	Details of place where majority of fixed assets are located	Ludhiana, Punjab
5.	Installed capacity of main products/ services	Not Fixed, as only assembling lines
6.	Quantity and value of main products/ services sold in last financial year	2022-2023: Approx. 1 Lac nos. vehicles sold 2023-2024: Approx. 11,500 nos. vehicles sold
7.	Number of employees/ workmen	5
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	https://www.heroelectric.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://www.heroelectric.co.in
10.	Last date for receipt of expression of interest	12th June, 2025
11.	Date of issue of provisional list of prospective resolution applicants	22nd June, 2025
12.	Last date for submission of objections to provisional list	27th June, 2025
13.	Date of issue of final list of prospective resolution applicants	07th July, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th July, 2025 (IM, RFRP Document /Evaluation Matrix will be made available after executing confidentiality undertaking)
15.	Last date for submission of resolution plans	11th August, 2025
16.	Process email id to submit expression of interest	cirp.hev@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Available

Sd/-
Bhoopesh Gupta
Regn. No. of the RP : IBBI/IPA-001/IP-P01468/2018-2019/12271
Registered Add of the RP : 645A/533B Janki Vihar Colony Sector I, Prabhat Chauraha, Jankipuram, Lucknow, UP-226031
Date: 28.05.2025
Place: New Delhi
For Hero Electric Vehicles Private Limited

Clean Max Enviro Energy Solutions Private Limited

CleanMax

CIN: U93090MH2010PTC208425
Registered and Head Office Address: 4th Floor, The International, 16 Maharshi Karve Road, New Marine Lines Cross Road No.1, Churchgate, Mumbai 400 020
Telephone: +91 22 6252 0000 **Email id:** info@cleanmax.com | **Website:** www.cleanmax.com

Extract of unaudited/audited standalone financial results for the quarter and year ended 31st March, 2025 (In Rs. Million)

S No.	PARTICULARS	Quarter ended 31st March, 2025 (Unaudited)	Corresponding quarter for the previous year ended 31st March, 2024 (Unaudited)	Previous year ended 31st March, 2024 (Audited)
1	Total Income from Operations	10,966.27	10,606.22	22,391.36
2	Net Profit for the period (before Tax and Exceptional items)	1,376.62	2,185.35	3,999.06
3	Net Profit for the period before tax (after Exceptional items)	1,376.62	2,185.35	3,891.40
4	Net Profit for the period after tax (after Exceptional items)	1,137.30	1,614.08	2,824.10
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	1,136.35	1,614.98	2,824.50
6	Paid up Equity Share Capital	50.72	43.99	43.99
7	Reserves (excluding Revaluation Reserve)	4,961.97	1,548.35	1,548.35
8	Securities Premium Account	28,982.97	23,189.71	23,189.71
9	Net worth	33,988.55	24,775.17	24,775.17
10	Outstanding Debt	15,385.72	11,687.93	11,687.93
11	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
12	Debt Equity Ratio (In times)	0.45	0.47	0.47
13	Earnings Per Share (of Rs. 10/-each)			
	1. Basic (In Rs.):	228.99	398.66	638.66
	2. Diluted (In Rs.):	221.09	376.55	598.71
14	Capital Redemption Reserve	N.A.	N.A.	N.A.
15	Debenture Redemption Reserve	599.00	599.00	599.00
16	Debt Service Coverage Ratio (In times)	1.18	6.85	2.96
17	Interest Service Coverage Ratio (In times)	6.40	9.07	4.60

Notes:
1) The above is an extract of the standalone financial results for the quarter and year ended 31st March, 2025. The full format of the standalone financial results have been filed with the stock exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended and is available on the website of the Company and BSE Limited https://www.cleanmax.com/financials.php and www.bseindia.com respectively.
2) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE Limited and can be accessed on the URL (www.bseindia.com)

Extract of audited consolidated financial results for the year ended 31st March, 2025 (In Rs. Million)

S No.	PARTICULARS	Year ended 31st March, 2025 (Audited)	Year ended 31st March, 2024 (Audited)
1	Total Income from Operations for the year	16,103.42	14,253.09
2	Net Profit for the year (before Tax and Exceptional items)	521.95	156.57
3	Net Profit for the year before tax (after Exceptional items)	521.95	48.91
4	Net Profit for the year after tax (after Exceptional items)	194.29	(376.43)
5	Total Comprehensive Income for the period [Comprising Profit for the year (after tax) and Other Comprehensive Income(after tax)]	219.00	(378.41)
6	Paid up Equity Share Capital	50.72	43.99
7	Reserves (excluding Revaluation Reserve)	(3,398.89)	(4,899.02)
8	Securities Premium Account	28,982.97	23,189.71
9	Net worth	25,454.39	18,179.62
10	Outstanding Debt	79,736.98	55,145.64
11	Outstanding Redeemable Preference Shares	Nil	Nil
12	Debt Equity Ratio (in times)	3.11	3.01
13	Earnings Per Share (of Rs. 10/-each)		
	1. Basic (In Rs.):	57.58	(160.32)
	2. Diluted (In Rs.):	55.75	(160.32)
14	Capital Redemption Reserve	N.A.	N.A.
15	Debenture Redemption Reserve	599.00	599.00
16	Debt Service Coverage Ratio (in times)	1.04	0.97
17	Interest Service Coverage Ratio (in times)	1.68	1.65

Notes:
1) The above is an extract of the consolidated financial results for the year ended 31st March, 2025. The full format of the consolidated financial results have been filed with the stock exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended and is available on the website of the Company and BSE Limited https://www.cleanmax.com/financials.php and www.bseindia.com respectively.
2) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE Limited and can be accessed on the URL (www.bseindia.com)

For and on behalf of the Board of Directors of
Clean Max Enviro Energy Solutions Private Limited
sd/-
Kuldeep Jain
Managing Director
DIN: 02683041

Place: Mumbai
Date : 27th May, 2025

Alpine

ALPINE HOUSING DEVELOPMENT CORPORATION LIMITED
CIN : L85110KA1992PLC013174
Regd off; 302, Alpine Arch, No. 10, Langford Road, Bangalore 560 027, Karnataka, INDIA
WWW.alpinehousing.com, e-mail: contact@alpinehousing.com Fax:91-80-22128357, Tel:+91-80-40473500
Extract of the audited Standalone Financial Results for the quarter and year ended 31 March, 2025

Rs in lakhs except EPS

Particulars	Quarter ended			year Ended	
	31.03.2025 audited	31.12.2024 Unaudited	31.03.2024 audited	31.03.2025 audited	31.03.2024 audited
Total Income from Operation(Net)	1544.20	2223.37	1539.29	5919.47	5755.95
Net profit for the period(before Exceptional and Extraordinary items and tax)	298.57	208.84	142.11	626.70	409.41
Net profit for the period before Tax (after exceptional and extraordinary items)	290.68	208.82	140.12	618.68	407.38
Net profit for the period after tax (after Exceptional and extraordinary items)	233.77	171.24	119.69	506.29	343.28
Total comprehensive income for the period (comprising profit for the period(after tax) and other comprehensive income (after tax)	233.77	171.24	119.69	506.29	343.28
Equity Share Capital	1732.1898	1732.1898	1732.1898	1732.1898	1732.1898
Earnings per share(Rs. 10/- each)					
a) Basic	1.35	0.99	0.69	2.92	1.98
b) Diluted	1.35	0.99	0.69	2.92	1.98

NOTES
.The above is an extract of the detailed format of audited Financial results for the quarter and year ended 31 March 2025, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations,2015 The full format of the audited Financial Results for the quarter and year ended 31 March 2025 are available on the Company's website www.alpinehousing.com and the Stock exchange website www.bseindia.com
2. The results have been prepared in accordance with IND AS prescribed under section 133 of the Companies Act 2013

For and on behalf of the Board of Directors
Alpine Housing Development Corporation limited
Sd
SAKabeer
Chairman and Managing Director
DIN 01664782

Place : Bangalore
Date : 27 May 2025

POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PROZONE REALTY LIMITED

Registered Office: Unit-A, 2nd Floor, South Tower, Hotel Sahara Star, Opposite Domestic Airport, Vile Parle (East), Mumbai 400099 Maharashtra, India
Contact Number: +91 2268239000/9001; **Email Address:** investorservice@prozonerealty.com;
Website: www.prozonerealty.com

Open Offer For Acquisition of up to 3,96,76,750 (Three Crore Ninety-Six Lakh Seventy-Six Thousand Seven Hundred Fifty Only) fully paid-up equity shares of face value of ₹ 2.00/- each (Rupees two) (the "Equity Shares"), representing 26% of the equity and voting share capital (as defined below) of Prozone Realty Limited ("PRL" or "Target Company" or "TC"), at an offer price of ₹ 25/- per share (Rupees Twenty-Five only) ('offer price'), payable in cash, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto 'SEBI (SAST) regulations' ("open offer" or "offer").

This Post Offer Advertisement is being issued by Gretex Corporate Services Limited **"Manager to the Offer"**, on behalf of M/s. Apax Trust (represented by its trustee - Mr. Nikhil Chaturvedi) **"Acquirer"** along with Mr. Nikhil Chaturvedi **"Persons acting in concert"**, in connection with the offer made by the Acquirer along with the PAC, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was made on January 07, 2025, in the Financial Express (English daily) (All Editions), Jansatta (Hindi Daily) (All Editions), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) ('Newspapers').

1	Name of the Target Company	Prozone Realty Limited			
2	Name of the Acquirer and PAC	M/s. Apax Trust (represented by its trustee - Mr. Nikhil Chaturvedi ("Acquirer") and Mr. Nikhil Chaturvedi ("PAC")			
3	Name of the Manager to the Offer	Gretex Corporate Services Limited			
4	Name of the Registrar to the Offer	MUFG Intime India Private Limited			
5	**Offer Details**				
(a)	Date of Opening of the Offer	Thursday, May 08, 2025			
(b)	Date of Closure of the Offer	Thursday, May 22, 2025			
6	Date of Payment of Consideration	Monday, May 26, 2025			
7	**Details of Acquisition**				
Sl. No.	**Particulars**	**Proposed in the Offer Document**		**Actual**	
7.1	Offer Price	₹ 25 per share per Fully paid up equity share		₹ 25 per share per Fully paid-up equity share	
7.2	Aggregate number of shares tendered	3,96,76,750		2371	
7.3	Aggregate number of shares accepted	3,96,76,750		2371	
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	Rs. 99,19,18,750		Rs. 59,275	
7.5	Shareholding of the Acquirer before Agreements / Public Announcement (No. & %)	Nil		Nil	
7.6	Shares Acquired by way of Agreements (SPA) • Number • % of Fully Diluted Equity Share Capital	4,39,95,788 (28.83%)		4,39,95,788 (28.83%)	
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	3,96,76,750 (26.08%)		2,371 (0.001%)	
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	Nil		Nil	
7.9	Post offer shareholding of Acquirer • Number • % of Fully Diluted Equity Share Capital	8,36,72,538 (54.83%)		4,39,98,159 (28.83%)	
7.10	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	**Pre-Offer** 7,29,14,707 (47.78%)	**Post-Offer** 3,32,37,957 (21.78%)	**Pre-Offer** 7,29,14,707 (47.78%)	**Post-Offer** 7,29,12,336 (47.78%)

The Acquirer along with its PAC severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited ("BSE") and on National Stock Exchange of India Limited ("NSE") and the registered office of the Target Company.
The capitalized terms used but not defined in this advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer.
This Post offer Advertisement is being issued in all the newspapers in which the DPS has appeared.

Issued by Manager to the Offer on behalf of the Acquirer

GRETEX
GRETEX CORPORATE SERVICES LIMITED
A-401, Floor 4th, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Mumbai, Maharashtra, India, 400013
Tel No.: 022-69308500 **Email:** info@gretexgroup.com
Website: www.gretexcorporate.com **Contact Person:** Mr. Arvind Harlalka
SEBI Registration No: INM000012177
CIN: L74999MH2008PLC288128

Place: Mumbai **Date: May 27, 2025**

Oriental Aromatics Ltd.

Regd. Office: 133, Jehangir Building, 2nd Floor,M.G. Road, Mumbai – 400 001.
CIN : L17299MH1972PLC285731
Audited Financial Results for the Quarter and Year ended 31st March 2025.

₹ In Lakh (Except per share data)

Sr.No	Particulars	Standalone			Consolidated		
		Quarter Ended 31.03.2025 Audited	Year Ended 31.03.2025 Audited	Quarter Ended 31.03.2024 Audited	Quarter Ended 31.03.2025 Audited	Year Ended 31.03.2025 Audited	Quarter Ended 31.03.2024 Audited
1.	Total Income from Operations (Net)	25,295.01	93,120.46	21,826.58	25,340.47	93,153.16	21,821.18
2.	Net Profit/Loss for the period (before tax)	1,127.07	6,192.70	1,424.07	365.57	4,760.76	1,411.13
3.	Net Profit/Loss for the period (after tax)	818.37	4,683.55	1,020.49	142.24	3,432.83	1,011.63
4.	Total Comprehensive Income for the period	737.59	4,594.26	1,015.11	62.24	3,344.32	1,010.29
5.	Paid-up Equity Share Capital (FV of Rs.5/- each)	1,682.68	1,682.68	1,682.68	1,682.68	1,682.68	1,682.68
6.	Earnings per Share (EPS)						
	- Basic & Diluted EPS	2.43	13.92	3.03	0.42	10.20	3.01

Notes: 1) The above Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on May 27, 2025. The statutory auditors of the Company have reviewed the financial results for the quarter and year ended 31st March, 2025 in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and have issued their Audit reports with unmodified opinion on the audited Consolidated and Standalone Financial Results. **2)** The full format of above extract of Financial Results, together with the Report of the Statutory Auditors are available on website of the Stock Exchanges vis. www.bseindia.com & www.nseindia.com and also under "Investor Relations" link of Company's website www.orientalaromatics.com. The same can be accessed by scanning the QR code provided below:

Place : Mumbai
Date : 27/05/2025

For Oriental Aromatics Ltd.
Sd/-
Kiranpreet Gill
Company Secretary & Compliance Officer

प्रेश फॉर्म–जी
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण
हीरो इलेक्ट्रिक व्हीकल्स प्राइवेट लिमिटेड

लुधियाना, पंजाब में इलेक्ट्रिक दो पहिया वाहनों के निर्माण में कार्यरत
(दिवाला और शोधन अक्षमता (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट देनदार का नाम	**हीरो इलेक्ट्रिक व्हीकल्स प्राइवेट लिमिटेड** पैन: AACCH4708F सीआईएन : U34200DL2010PTC206520
2.	पंजीकृत कार्यालय का पता	50, ओखला औद्योगिक एस्टेट, फेज III, नई दिल्ली-110020
3.	वेबसाइट का यूआरएल	https://www.heroelectric.co.in
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	लुधियाना, पंजाब
5.	कॉर्पोरेट देनदार के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	निश्चित नहीं, क्योंकि केवल असेंबलिंग लाइनें हैं
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	2022-2023: लगभग 1 लाख वाहन बेचे गए 2023-2024: लगभग 11,500 वाहन बेचे गए
7.	कर्मचारियों/वर्कमैन की संख्या	5
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणी (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं:-	https://www.heroelectric.co.in
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	https://www.heroelectric.co.in
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	12 जून, 2025
11.	संभावित संकल्प आवेदकों की अंतिम सूची जारी करने की तिथि	22 जून, 2025
12.	अंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	27 जून, 2025
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	07 जुलाई, 2025
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	12 जुलाई, 2025 (गोपनीयता वचनबद्धता निष्पादित करने के बाद आईएम, आरएफआरपी दस्तावेज/मूल्यांकन मैट्रिक्स उपलब्ध कराया जाएगा)
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	11 अगस्त, 2025
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.hev@gmail.com
17.	कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	उपलब्ध नहीं

हस्ता/-
भूपेश गुप्ता
रजि. आरपी की संख्या: IBBI/IPA-001/IP-P01468/2018-2019/12271
आरपी का पंजीकृत पता: 645ए/533बी जानकी विहार कॉलोनी सेक्टर-I, प्रभात चौराहा, जानकीपुरम, लखनऊ, यूपी-226031
कृते हीरो इलेक्ट्रिक वाहन प्राइवेट लिमिटेड

दिनांक 28.05.2025
स्थान: नई दिल्ली

प्रपत्र ए
सार्वजनिक उद्घोषणा

(भारतीय ऋणशोधनाक्षमता तथा दिवालिया बोर्ड (कॉर्पोरेट व्यक्तियों के लिए ऋणशोधनाक्षमता समाधान प्रक्रिया) विनियमावली 2016 के विनियम 6 के अंतर्गत,

सिम्फनी रियलटर्स प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	सिम्फनी रियलटर्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमीकरण की तिथि	04/06/2005
3.	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमीकृत / पंजीकृत है	कंपनियों का रजिस्ट्रार– आरओसी दिल्ली
4.	कॉर्पोरेट पहचान संख्या	U70101DL2004PTC126802
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	एमसीए मास्टर डेटा के अनुसार पंजीकृत कार्यालय : डी–109, पॉकेट डी, मयूर विहार, फेज II, पूर्वी दिल्ली, दिल्ली, भारत, 110091 एनसीएलटी आदेश के अनुसार अन्य कार्यालय : 224, द्वितीय तल, सोमदत्त चैंबर 9, भीकाजी कामा प्लेस, नई दिल्ली 110066
6.	कॉर्पोरेट देनदार के संबंध में ऋणशोधनाक्षमता आरंभ होने की तिथि	18 मार्च 2025 (आदेश की प्रति 26 मई 2025 को प्राप्त हुई)
7.	ऋणशोधनाक्षमता समाधान प्रक्रिया के समापन की अनुमानित तिथि	14 सितंबर 2025 (ऋणशोधनाक्षमता प्रारंभिक तिथि अर्थात 18 मार्च 2025 से गणनाकृत 180वां दिन)
8.	अंतरिम समाधान व्यवसायी के रूप में कार्य करनेवाले ऋणशोधनाक्षमता व्यवसायी का नाम और पंजीकरण संख्या	नाम : सपन मोहन गर्ग आईबीबीआई पंजी. सं.: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	बोर्ड के साथ पंजीकृतानुसार अंतरिम समाधान व्यवसायी का पता और ई–मेल	पता : डी–54, प्रथम तल, डिफेंस कॉलोनी, नई दिल्ली 110024 ईमेल : sapan10@yahoo.com
10.	अंतरिम समाधान व्यवसायी के साथ पत्राचार हेतु उपयोग किया जानेवाला पता और ई–मेल	पता : सी– 621, 6ठवां तल, टॉवर सी, आईटीएचयूएम, प्लॉट नं. ए–40, सेक्टर 62, नोएडा, यूपी– 201301 ईमेल आईडी : cirp.symphonyrealtors@gmail.com
11.	दावे प्रस्तुत करने की अंतिम तिथि	09 जून 2025 (26 मई 2025 से गणनाकृत 14 दिन)
12.	धारा 21 की उप–धारा (6ए) के उपवाक्य (बी) के अंतर्गत ऋणदाताओं की श्रेणियाँ, यदि कोई हों, जिन्हें अंतरिम समाधान व्यवसायी द्वारा सुनिश्चित किया गया है	लागू नहीं
13.	किसी वर्ग में ऋणदाताओं के प्राधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित ऋणशोधनाक्षमता व्यवसायियों के नाम (प्रत्येक वर्ग हेतु तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक प्रपत्र और (ख) प्राधिकृत प्रतिनिधियों के विवरण यहाँ पर उपलब्ध हैं :	वेब लिंक : https://ibbi.gov.in/en/home/downloads भौतिक पता : लागू नहीं

एतदद्वारा यह सूचित किया जाता है कि राष्ट्रीय कंपनी विधिक न्यायाधिकरण, नई दिल्ली पीठ–II ने 18 मार्च 2025 को सिम्फनी रियलटर्स प्राइवेट लिमिटेड की एक निगमित ऋणशोधनाक्षमता समाधान प्रक्रिया आरंभ करने का आदेश दिया है (आदेश की एक प्रति 26 मई 2025 को ईमेल के माध्यम से प्राप्त की गई है)।
सिम्फनी रियलटर्स प्राइवेट लिमिटेड के ऋणदाताओं को एतदद्वारा प्रविष्टि सं. 10 के समक्ष वर्णित पते पर अंतरिम समाधान व्यवसायी के पास 09 जून 2025 को अथवा इससे पूर्व (26 मई 2025 से 14 दिन) साक्ष्य के साथ अपने दावे प्रस्तुत करने का आदेश दिया जाता है।
वित्तीय ऋणदातागण केवल इलेक्ट्रॉनिक माध्यमों द्वारा साक्ष्य के साथ अपने दावे प्रस्तुत करेंगे। समस्त अन्य ऋणदातागण व्यक्तिगत रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से साक्ष्य सहित दावे प्रस्तुत कर सकते हैं।
प्रविष्टि संख्या 12 के समक्ष सूचीबद्ध किसी एक श्रेणी से संबंधित एक वित्तीय ऋणदाता को, प्रविष्टि संख्या 13 के समक्ष सूचीबद्ध तीन ऋणशोधनाक्षमता व्यवसायियों में से अपने प्राधिकृत प्रतिनिधि की रुचि को फॉर्म सीए– लागू नहीं है– में श्रेणी (श्रेणी निर्दिष्ट करें) के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इंगित करना होगा।
दावे के त्रुटिपूर्ण अथवा भ्रामक साक्ष्य प्रस्तुत करने पर दंडित किया जायेगा।

हस्ता./–
सपन मोहन गर्ग
अंतरिम समाधान व्यवसायी
सिम्फनी रियलटर्स प्राइवेट लिमिटेड के प्रकरण में
आईबीबीआई पंजी. सं.: IBBI/IPA-002/IP-N00315/2017-2018/10903
आईबीबीआई के साथ पंजीकृत पता और ईमेल आईडी
डी–54, प्रथम तल, डिफेंस कॉलोनी, नई दिल्ली– 110024
ईमेल आईडी : sapan10@yahoo.com
एएफए 31–दिसंबर–2025 तक वैध है
पत्राचार के लिए उपयोग किया जानेवाला पता और ई–मेल : सी– 621, 6ठवां तल, टॉवर सी, आईटीएचयूएम, प्लॉट नं. ए–40, सेक्टर 62, नोएडा, उ.प्र.– 201301
ईमेल आईडी : cirp.symphonyrealtors@gmail.com

दिनाँक : 27 मई 2025
स्थान : नई दिल्ली

प्रपत्र ए
सार्वजनिक उद्घोषणा

[भारतीय ऋणशोधनाक्षमता तथा दिवालिया बोर्ड (कॉर्पोरेट व्यक्तियों के लिए ऋणशोधनाक्षमता समाधान प्रक्रिया) विनियमावली 2016 के विनियम 6 के अंतर्गत]

आंजनेय डेवलपर्स प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	आंजनेय डेवलपर्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमीकरण की तिथि	06/06/2005
3.	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमीकृत / पंजीकृत है	कंपनियों का रजिस्ट्रार– आरओसी दिल्ली
4.	कॉर्पोरेट पहचान संख्या	U45201DL2005PTC137254
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	एमसीए मास्टर डेटा के अनुसार पंजीकृत कार्यालय : डी–109, पॉकेट डी, मयूर विहार, फेज II, पूर्वी दिल्ली, दिल्ली, भारत, 110091 एनसीएलटी आदेश के अनुसार अन्य कार्यालय : 224, द्वितीय तल, सोमदत्त चैंबर 9, भीकाजी कामा प्लेस, नई दिल्ली 110066
6.	कॉर्पोरेट देनदार के संबंध में ऋणशोधनाक्षमता आरंभ होने की तिथि	18 मार्च 2025 (आदेश की प्रति 26 मई 2025 को प्राप्त हुई)
7.	ऋणशोधनाक्षमता समाधान प्रक्रिया के समापन की अनुमानित तिथि	14 सितंबर 2025 (ऋणशोधनाक्षमता प्रारंभिक तिथि अर्थात 18 मार्च 2025 से गणनाकृत 180वां दिन)
8.	अंतरिम समाधान व्यवसायी के रूप में कार्य करनेवाले ऋणशोधनाक्षमता व्यवसायी का नाम और पंजीकरण संख्या	नाम : सपन मोहन गर्ग आईबीबीआई पंजी. सं.: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	बोर्ड के साथ पंजीकृतानुसार अंतरिम समाधान व्यवसायी का पता और ई–मेल	पता : डी–54, प्रथम तल, डिफेंस कॉलोनी, नई दिल्ली 110024 ईमेल : sapan10@yahoo.com
10.	अंतरिम समाधान व्यवसायी के साथ पत्राचार हेतु उपयोग किया जानेवाला पता और ई–मेल	पता : सी– 621, 6ठवां तल, टॉवर सी, आईटीएचयूएम, प्लॉट नं. ए–40, सेक्टर 62, नोएडा, यूपी– 201301 ईमेल आईडी : cirp.anjaneydevelopers@gmail.com
11.	दावे प्रस्तुत करने की अंतिम तिथि	09 जून 2025 (26 मई 2025 से गणनाकृत 14 दिन)
12.	धारा 21 की उप–धारा (6ए) के उपवाक्य (बी) के अंतर्गत ऋणदाताओं की श्रेणियाँ, यदि कोई हों, जिन्हें अंतरिम समाधान व्यवसायी द्वारा सुनिश्चित किया गया है	लागू नहीं
13.	किसी वर्ग में ऋणदाताओं के प्राधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित ऋणशोधनाक्षमता व्यवसायियों के नाम (प्रत्येक वर्ग हेतु तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक प्रपत्र और (ख) प्राधिकृत प्रतिनिधियों के विवरण यहाँ पर उपलब्ध हैं :	वेब लिंक : https://ibbi.gov.in/en/home/downloads भौतिक पता : लागू नहीं

एतदद्वारा यह सूचित किया जाता है कि राष्ट्रीय कंपनी विधिक न्यायाधिकरण, नई दिल्ली पीठ–II ने 18 मार्च 2025 को आंजनेय डेवलपर्स प्राइवेट लिमिटेड की एक निगमित ऋणशोधनाक्षमता समाधान प्रक्रिया आरंभ करने का आदेश दिया है (आदेश की एक प्रति 26 मई 2025 को ईमेल के माध्यम से प्राप्त की गई है)।
आंजनेय डेवलपर्स प्राइवेट लिमिटेड के ऋणदाताओं को एतदद्वारा प्रविष्टि सं. 10 के समक्ष वर्णित पते पर अंतरिम समाधान व्यवसायी के पास 09 जून 2025 को अथवा इससे पूर्व (26 मई 2025 से 14 दिन) साक्ष्य के साथ अपने दावे प्रस्तुत करने का आदेश दिया जाता है।
वित्तीय ऋणदातागण केवल इलेक्ट्रॉनिक माध्यमों द्वारा साक्ष्य के साथ अपने दावे प्रस्तुत करेंगे। समस्त अन्य ऋणदातागण व्यक्तिगत रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से साक्ष्य सहित दावे प्रस्तुत कर सकते हैं।
प्रविष्टि संख्या 12 के समक्ष सूचीबद्ध किसी एक श्रेणी से संबंधित एक वित्तीय ऋणदाता को, प्रविष्टि संख्या 13 के समक्ष सूचीबद्ध तीन ऋणशोधनाक्षमता व्यवसायियों में से अपने प्राधिकृत प्रतिनिधि की रुचि को फॉर्म सीए– लागू नहीं है– में श्रेणी (श्रेणी निर्दिष्ट करें) के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इंगित करना होगा।
दावे के त्रुटिपूर्ण अथवा भ्रामक साक्ष्य प्रस्तुत करने पर दंडित किया जायेगा।

हस्ता./–
सपन मोहन गर्ग
अंतरिम समाधान व्यवसायी
आंजनेय डेवलपर्स प्राइवेट लिमिटेड के प्रकरण में
आईबीबीआई पंजी. सं.: IBBI/IPA-002/IP-N00315/2017-2018/10903
आईबीबीआई के साथ पंजीकृत पता और ईमेल आईडी
डी–54, प्रथम तल, डिफेंस कॉलोनी, नई दिल्ली– 110024
ईमेल आईडी : sapan10@yahoo.com
एएफए 31–दिसंबर–2025 तक वैध है
पत्राचार के लिए उपयोग किया जानेवाला पता और ई–मेल : सी– 621, 6ठवां तल, टॉवर सी, आईटीएचयूएम, प्लॉट नं. ए–40, सेक्टर 62, नोएडा, उ.प्र.– 201301
ईमेल आईडी : cirp.anjaneydevelopers@gmail.com

दिनाँक : 27 मई 2025
स्थान : नई दिल्ली

मान एल्यूमिनियम लिमिटेड

सीआईएन : L30007DL2003PLC214485
पंजीकृत कार्यालय : 4/5, प्रथम तल, आसफ अली रोड, नई दिल्ली-110002
दूरभाष : 011-40081800, वेबसाइट : www.maanaluminium.com ई-मेल : info@maanaluminium.in

MAAN

31 मार्च, 2025 को समाप्त तिमाही तथा वर्ष हेतु अलेखापरीक्षित वित्तीय परिणाम
(ईपीएस को छोड़कर रु. लाख में)

क्र. सं.	विवरण	समाप्त तिमाही			समाप्त वर्ष	
		31 मार्च, 2025 (लेखापरीक्षित)	31 दिसम्बर, 2024 (अलेखापरीक्षित)	31 मार्च, 2024 (लेखापरीक्षित)	31 मार्च, 2025 (लेखापरीक्षित)	31 मार्च, 2024 (लेखापरीक्षित)
1	प्रचालनों से कुल आय सकल	24,586	18,209	23,740	81,017	95,303
2	अपवादित मदों तथा कर से पूर्व निवल लाभ	622	406	975	2,165	4,397
3	कर पूर्व अवधि हेतु निवल लाभ	622	406	975	2,165	4,397
4	कर पश्चात अवधि हेतु निवल लाभ	394	306	728	1,561	3,275
5	अवधि हेतु कुल व्यापक आय	389	294	731	1,536	3,281
6	इक्विटी शेयर पूंजी	2,704	2,704	2,704	2,704	2,704
7	रु. 5/- प्रत्येक के आय प्रति शेयर					
	बेसिक एवं डाइल्यूटेड ईपीएस	0.73	0.56	1.35	2.87	6.06

नोट :
1. 31 मार्च, 2025 को समाप्त तिमाही तथा वर्ष के उपर्युक्त वित्तीय परिणामों की समीक्षा लेखापरीक्षा समिति द्वारा की गयी तथा अनुमोदन निदेशक मण्डल की 27 मई, 2025 को आयोजित बैठक में किया गया।
2. उपर्युक्त सेबी (सूचीबद्धता दायित्व एवं प्रकटन अपेक्षाएँ) विनियम, 2015 के विनियम 33 के अधीन स्टॉक एक्सचेंजों के साथ दर्ज वित्तीय परिणामों के विस्तृत प्रारूप का सारांश है। पूर्ण वित्तीय परिणाम www.bseindia.com, www.nseindia.com तथा www.maanaluminium.com पर उपलब्ध हैं।

बोर्ड के लिए तथा उसकी ओर से
ह./-
(रविन्दर नाथ जैन)
चेयरमैन एवं प्रबन्धक निदेशक
डीआईएन : 00801000

स्थान : नई दिल्ली
तिथि : 27 मई, 2025

नई दिल्ली

LIGHT MICROFINANCE PVT LTD

CIN- U67120DL1994PTC216764

Registered office: 308, Aggarwal Tower, Plot no.-2, Sector – 5, Dwarka, New Delhi- 110075
Corporate Office: 1501, 15th Floor, Sankalp Square 3B, Sindhu Bhavan Road, B/s Hotel Taj Skyline, Shilaj, Ahmedabad, Gujarat-380058. Office/ Fax: +91-79-40050059|info@lightfinance.com, www.lightfinance.com

Audited Financial Results for the Quarter & Financial year ended March 31,2025
(Rupees in lakhs)

S. No.	Particulars	Quarter ended		Year Ended	
		As at March 31, 2025 (Audited)	As at March 31, 2024 (Audited)	As at March 31 2025 (Audited)	As at March 31 2024 (Audited)
1	Total Income from Operations	10,873.88	13,316.40	49,493.01	51,957.40
2	Net Profit /(Loss) for the period (before Tax, Exceptional and/ or Extraordinary items#)	3,726.13	12.45	741.06	8,036.23
3	Net Profit/(Loss) for the period before tax (after Exceptional and/ or Extraordinary items#)	3,726.13	12.45	741.06	8,036.23
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/ or Extraordinary items#)	2,752.92	101.20	461.52	6,308.49
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after t ax)]	2,664.87	85.62	636.73	6,217.86
6	Paid up Equity Share Capital	10,779.68	10,779.68	10,779.68	10,779.68
7	Reserves (excluding Revaluation Reserve)	11,289.23	10,569.74	11,289.23	10,569.74
8	Securities Premium Account	18,575.95	18,575.95	18,575.95	18,575.95
9	Net worth	40,644.86	39,925.37	40,644.86	39,925.37
10	Paid up Debt Capital/ Outstanding Debt	1,29,435.04	1,72,189.70	1,29,435.04	1,72,189.70
11	Outstanding Redeemable Preference Shares	Nil	Nil	Nil	Nil
12	Debt Equity Ratio	3.18	4.31	3.18	4.31
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - 1. Basic:	10.99	0.40	1.92	25.18
	2. Diluted:	3.72	0.17	0.74	8.32
14	Capital Redemption Reserve	Nil	Nil	Nil	Nil
15	Debenture Redemption Reserve	Nil	Nil	Nil	Nil
16	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable
17	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable

\# Exceptional and/ or Extraordinary items adjusted in the statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

NOTES:
a) The above results for the quarter ended March 31,2025 have been reviewed by the Audit Committee and approved by the Board of Directors in its meeting held on 27th May, 2025
b) The above is an extract of the detailed format of Audited Financial Results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing obligations and Disclosure Requirments) Regulations 2015. The full format of the Audited Financial Results are availble on websites of BSE Limited at www.bseindia.com/stock-shareprice/debt-other and on the company's website www.lightfinance.com/resource.
c) For the other line items referred in regulation 52(4) of the amended listing Regulations, pertinent disclosures have been made to the stock Exchnage(s) and can be assessed through the website link given in point no.(b) above

For and on behalf of Light Microfinance Private Limited
Sd/-
Deepak Amin (Managing Director)

Date : 27th May, 2025; Place: Ahmedabad

PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND THE LETTER OF OFFER UNDER REGULATION 18(7) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

KASHYAP TELE-MEDICINES LIMITED

Corporate Identification Number: L29110MH1995PLC085738;
Registered Office: 2nd Floor, Pushpavati Building, Chandan Wadi, Mumbai-400002, Maharashtra, India;
Corporate Office: UL/8, Upper Floor, Suryarath Complex, Panchwati, 1st Lane Ambawadi, Ahmedabad-380006, Gujarat, India;
Contact Number: +91-6359637788; **Website:** www.kashyaptele-medicines.com;
Email Address: investor.relations@kashyaptele-medicines.com;

THIS PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND THE LETTER OF OFFER IS ISSUED BY SWARAJ SHARES AND SECURITIES PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF M/S JUNE ENTERPRISES PRIVATE LIMITED, FOR ACQUISITION OF UP TO 1,24,07,720 OFFER SHARES, REPRESENTING 26.00% OF THE VOTING SHARE CAPITAL OF KASHYAP TELE-MEDICINES LIMITED, AT AN OFFER PRICE OF ₹1.50/- PER OFFER SHARE, PAYABLE IN CASH, TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 18 (7) OF SEBI (SAST) REGULATIONS ('PRE-OFFER CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT ADVERTISEMENT').

This Pre-Offer cum corrigendum to the Detailed Public Statement Advertisement is to be read in conjunction with the: a) Public Announcement dated Wednesday, March 05, 2025 ('Public Announcement'), (b) Detailed Public Statement dated Tuesday, March 11, 2025, in connection with this Offer, published on behalf of the Acquirer on Wednesday, March 12, 2025, in Financial Express (English daily) (All India Editions), Jansatta (Hindi daily) (All India Editions), and Mumbai Lakshadeep (Marathi daily) (Mumbai Edition) ('Newspapers') ('Detailed Public Statement'), (c) Draft Letter of Offer dated Wednesday, March 19, 2025, filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ('Draft Letter of Offer'), (d) Letter of Offer dated Monday, May 19, 2025, along with the Form of Acceptance-cum-Acknowledgement ('Letter of Offer'), (e) Recommendations of the Independent Directors of the Target Company which were approved on Monday, May 26, 2025, and published in the Newspapers on Tuesday, May 27, 2025 ('Recommendations of the Independent Directors of the Target Company') (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, and this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company are hereinafter collectively referred to as 'Offer Documents') issued by the Manager on behalf of the Acquirer.

Public Shareholders of the Target Company are requested to kindly note the following:

For capitalized terms used hereinafter, please refer to the Paragraph 1 titled as 'Definitions and Abbreviations' on page 7 of the Letter of Offer.

A. Offer Price

The Offer is being made at a price of ₹1.50/- per Offer, payable in cash.
There has been no revision in the Offer Price.

B. Recommendations of the Committee of Independent Directors ('IDC')

A Committee of Independent Directors of the Target Company comprising of Mr. Devkinandan Jagdishprashad Sharma, as the Chairperson of the IDC, Mrs. Amrita Khetan, and Mr. Mayank Khetan, members of IDC approved their recommendation on the Offer on Monday, May 26, 2025, and published in the Newspapers on Tuesday, May 27, 2025. The IDC Members are of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.

C. Other details with respect to Offer

1. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There has been no competitive bid to the Offer.
2. The Letter of Offer has been dispatched on Thursday, May 22, 2025, to the Public Shareholders of the Target Company whose names appeared on the register of members as on the Identified Date, i.e., Thursday, May 15, 2025. The dispatch has been carried out through registered post to those Public Shareholders who had not registered their e-mail addresses with the Depositories and/or the Target Company, and through electronic mode (e-mail) to those Public Shareholders whose e-mail addresses were registered with the Depositories and/or the Target Company.
3. The Draft Letter of Offer dated Wednesday, March 19, 2025, was filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vide letter bearing reference number SEBI Observation letter bearing reference number 'SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2025/12750/1' dated Tuesday, May 13, 2025, incorporated in the Letter of Offer.
4. Except as stated hereinafter, there have been no material changes in relation to the Offer, other than those already disclosed in the Letter of Offer:

4.1. This Corrigendum to the Letter of Offer is intended to clarify and update the disclosure regarding the acquisition by the Acquirer of an aggregate of 1,49,15,000 Sale Shares, representing 31.25% of the Voting Share Capital of the Target Company, pursuant to the Share Purchase Agreement, from the Identified Date to this date Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company through Share Purchase Agreement.

Accordingly, the following material updates have occurred subsequent to the filing of the Letter of Offer and are more particularly set out in the paragraphs below.

4.1.1. Paragraph 3.1. titled as '*Background of the Offer*' on page 13 of the Letter of Offer stands modified and shall be read as follows:

- 3.1.2 The Acquirer has entered into a Share Purchase Agreement dated Wednesday, March 05, 2025, with the Selling Promoter Shareholders, pursuant to which the Acquirer has agreed to acquire, 1,68,72,900 Sale Shares, which constitutes 35.36% of the Voting Share Capital of the Target Company, at a Negotiated Price of price of ₹1.50/- per Sale Share, for an aggregate consideration of ₹2,53,09,350.00/-. The aggregate entire purchase consideration for the Sale Shares aggregating to an amount of ₹2,53,09,350.00/- has been paid by the Acquirer to the Selling Promoter Shareholders. As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company.

4.1.2. Paragraph 3.1.4. titled as '*The salient features of the Share Purchase Agreement are as follows*' on page 13 of the Letter of Offer stands modified and shall be read as follows:

- 3.1.4.1. The Acquirer has agreed to purchase the Sale Shares from the Selling Promoter Shareholders on the terms set out in the Share Purchase Agreement. The Sale Shares shall be sold with full legal and beneficial title and free from encumbrances with all rights then attaching to them. As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company.
- 3.1.4.5.3. In case of non-compliance with any of the provisions of the SEBI (SAST) Regulations by the Target Company, the Share Purchase Agreement for sale of the Sale Shares shall not be acted upon by either Selling Promoter Shareholders or the Acquirer. However, as of this date, this condition is no longer applicable, as the Acquirer has completed payment of the entire purchase consideration to the Selling Promoter Shareholders. *As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company.*
- 3.1.4.5.4. In the event of termination of the Share Purchase Agreement, as per the termination clause as stipulated in the Share Purchase Agreement, the details of which are specified as under:

  (b) Notwithstanding anything mentioned in the aforesaid clause, if SEBI, or any other government regulatory authority directs either the Acquirer or the Selling Promoter Shareholders to terminate the Share Purchase Agreement, the same shall be terminated and termination of the Share Purchase Agreement in such situation shall not affect any rights and obligations of the parties arising prior to termination.

  However, as of this date, this condition is no longer applicable, as the Acquirer has completed payment of the entire purchase consideration to the Selling Promoter Shareholders. *As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company.*

4.1.3. Paragraph 3.4. titled as '*Shareholding and Acquisition Details*' on page 18 of the Letter of Offer stands modified and shall be read as follows:

Details		Acquirer	Total
Name of the Acquirer / PAC		M/s June Enterprises Private Limited	—
Name(s) of persons in control /promoters of Acquirer/ PACs where Acquirer/ PAC are companies		Mr. Kalpesh Sheth Mrs. Heena Sheth	—
Name of the Group, if any, to which the Acquirer /PAC belongs to		Not Applicable	Not Applicable
Pre-Transaction direct shareholding as on the date of the Public Announcement (A)	Number of Equity Shares	Nil	Nil
	% Voting Share Capital	Not Applicable	Not Applicable
Equity Shares proposed to be acquired through Share Purchase Agreement (B)	Number of Equity Shares	1,68,72,900	1,68,72,900
	% Voting Share Capital	35.36%	35.36%
Sale Shares acquired between the Public Announcement date and the Identified Date through Share Purchase Agreement	*Number of Equity Shares*	*8,51,000*	*8,51,000*
	% Voting Share Capital	*1.78%*	*1.78%*
Sale Shares acquired between the Identified Date and the date of this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company through Share Purchase Agreement	*Number of Equity Shares*	*1,49,15,000*	*1,49,15,000*
	% Voting Share Capital	*31.25%*	*31.25%*
Equity Shares acquired between the date of Public Announcement and date of the Letter of Offer (C)	Number of Equity Shares	Nil	Nil
	% Voting Share Capital	Not Applicable	Not Applicable
Proposed shareholding after the acquisition of Offer Shares (D) *(Assuming full acceptance in this Offer)*	Number of Equity Shares	1,24,07,720	1,24,07,720
	% Voting Share Capital	26.00%	26.00%
Post-Offer Shareholding assuming full acceptance of the Offer Shares in the Offer, on diluted basis on 10th Working Day after closing of Tendering Period (A + B + C + D)	Number of Equity Shares	2,92,80,620	2,92,80,620
	% Voting Share Capital	61.36%	61.36%
Any other interest in the Target Company		Except as stated below, neither the Corporate Acquirer (nor its promoter, directors and shareholders) have any other interest or any other relationship in or with the Target Company in any manner: (a) Except for being a party to the Share Purchase Agreement, and acquiring the Sale Shares; (b) As of this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company, the Acquirer has acquired 1,57,66,000 Sale Shares representing 33.04% of the Voting Share Capital of the Target Company in pursuance of the Share Purchase Agreement, and is currently classified as a public shareholder of the Target Company.	

4.1.4. Paragraph 4.2. titled as '*Acquirer's Undertakings and Confirmations*' on page 22 of the Letter of Offer stands modified and shall be read as follows:

- 4.2.1. As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company. Except as aforesaid, the Acquirer has not purchased any Equity Shares of the Target Company between the date of the Public Announcement and the date of this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company.
- 4.2.2. The Acquirer except for being a party of the Share Purchase Agreement, and subsequent acquisition of 1,57,66,000 Sale Shares, which constitutes 33.04% of the Voting Share Capital of the Target Company, as of date of this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company the Acquirer has no other interest or any other relationship in or with the Target Company.

4.1.5. The note under Paragraph 6.12. titled as '*The pre-Offer and post-Offer shareholding of the Target Company (based on the issued, subscribed, and paid-up Equity Shares and Voting Share capital), assuming full acceptance under this Offer is as specified below*' on page 29 of the Letter of Offer stands modified and shall be read as follows:

- As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company.

4.2. Public Shareholders are requested to note that the dates for the following activities, as set out under the '*Schedule of Major Activities*' on page 2 of the Letter of Offer, have been corrected and shall now be read as follows:

Schedule of Activities	Tentative Schedule Day and Date	ACTUAL SCHEDULE DAY AND DATE (UPON RECEIPT OF SEBI'S OBSERVATION LETTER)
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders(3)	Friday, May 30, 2025	**WEDNESDAY, JUNE 25, 2025**
Last date for publication of post-Open Offer public announcement in the Newspapers(3)	Friday, June 06, 2025	**WEDNESDAY, JULY 02, 2025**
Last date for filing the post Offer report with SEBI(3)	Friday, June 06, 2025	**WEDNESDAY, JULY 02, 2025**

5. Please note that a copy of the Letter of Offer is also available and accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.kashyaptele-medicines.com, the Registrar to the Offer at www.integratedregistry.in, the Manager to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com, from which the Public Shareholders can download/print the same.

D. Instructions for Public Shareholders

a) **In case of Equity Shares are held in the Dematerialized Form:** The Public Shareholders who are holding Equity Shares in electronic/dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective Selling Broker indicating to their Selling Broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. For further information, kindly refer to Paragraph 9.8. titled as *'The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the dematerialized form'* on page 41 of the Letter of Offer.

b) **In case of Equity Shares are held in Physical Form:** As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further information, kindly refer to the Paragraph 9.7. titled as *'The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the physical form'* on page 41 of the Letter of Offer.

Procedure for tendering the Shares in case of non-receipt of the Letter of Offer: Public Shareholders who have acquired Equity Shares but whose names do not appear in the records of Depositories on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by Stock Exchanges before the closure of the Offer. For further information, kindly refer to the Paragraph 9.24. titled as *'Procedure for tendering the Equity Shares in case of non-receipt of Letter of Offer'* on page 44 of the Letter of Offer.

E. Status of Statutory and Other Approvals

As on the date of the Letter of Offer, there are no statutory or other approvals required for implementing the Offer except as mentioned in the Letter of Offer. For further information, kindly refer to the Paragraph 8.3. titled as '*Statutory Approvals and conditions of the Offer*' at page 38 of the Letter of Offer.

F. Procedure for Acceptance and Settlement of Offer

The Open Offer will be implemented by the Acquirer through Stock Exchange mechanism made available by BSE Limited in the form of separate window ('**Acquisition Window**') as provided under the SEBI (SAST) Regulations, SEBI circular bearing reference number CIR/CFD/POLICYCELL/1/2015 dated 13 April 2015, as amended read along with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016, as amended, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 issued by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified under the Paragraph 9 titled as *'Procedure for Acceptance and Settlement of the Offer'* on page 40 of the Letter of Offer.

G. Revised Schedule of Activities

Schedule of Activities	Tentative Schedule Day and Date	ACTUAL SCHEDULEDAY AND DATE (UPON RECEIPT OF SEBI'S OBSERVATION LETTER)
Issue date of the Public Announcement	Wednesday, March 05, 2025	**WEDNESDAY, MARCH 05, 2025**
Publication date of the Detailed Public Statement in the newspapers	Wednesday, March 12, 2025	**WEDNESDAY, MARCH 12, 2025**
Date of filing of the Draft Letter of Offer with SEBI	Wednesday, March 19, 2025	**WEDNESDAY, MARCH 19, 2025**
Last date for public announcement for a competing offer(s)(1)	Friday, April 04, 2025	**FRIDAY, APRIL 04, 2025**
Date for receipt of observation from SEBI on the Draft Letter of Offer	Friday, April 11, 2025	**TUESDAY, MAY 13, 2025**
Identified Date(2)	Wednesday, April 16, 2025	**THURSDAY, MAY 15, 2025**
Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Thursday, April 24, 2025	**THURSDAY, MAY 22, 2025**
Last date of publication in the Newspapers of recommendations of the independent directors committee of the Target Company for this Offer	Tuesday, April 29, 2025	**TUESDAY, MAY 27, 2025**
Last date for upward revision of the Offer Price and / or the Offer Size	Wednesday, April 30, 2025	**WEDNESDAY, MAY 28, 2025**
Last date of publication of opening of Offer public announcement in the newspapers in which the Detailed Public Statement had been published	Wednesday, April 30, 2025	**WEDNESDAY, MAY 28, 2025**
Date of commencement of Tendering Period	Friday, May 02, 2025	**THURSDAY, MAY 29, 2025**
Date of closing of Tendering Period	Friday, May 16, 2025	**WEDNESDAY, JUNE 11, 2025**
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders(3)	Friday, May 30, 2025	**WEDNESDAY, JUNE 25, 2025**
Last date for publication of post-Open Offer public announcement in the Newspapers(3)	Friday, June 06, 2025	**WEDNESDAY, JULY 02, 2025**
Last date for filing the post Offer report with SEBI(3)	Friday, June 06, 2025	**WEDNESDAY, JULY 02, 2025**

Note:
1. *There has been no competing offer for this Offer.*
2. *Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.*
3. *These actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.*

H. Documents for Inspection

The copies of the documents listed under Paragraph 11 titled as *'Documents for Inspection'* on page 57 of the Letter of Offer will be available for inspection at the principal place of business of the Manager to the Offer, Swaraj Shares and Securities Private Limited, located at Unit No 304, A Wing, 215 Atrium, Courtyard Marriot, Andheri East, Mumbai- 400093, Maharashtra, India on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering Period commencing from Thursday, May 29, 2025, to Wednesday, June 11, 2025. Further, in light of SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email-ids (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line ["Documents for Inspection – KASHYAP Open Offer"], to the Manager to the Open Offer at takeover@swarajshares.com; and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents.

The Acquirer accept full responsibility for the information contained in this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer. The Acquirer will be responsible for ensuring compliance with the SEBI (SAST) Regulations. The persons signing this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement on behalf of the Acquirer have been duly and legally authorized to sign this Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement .

This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement will also be accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.kashyaptele-medicines.com the Registrar to the Offer at www.integratedregistry.in, the Manager to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com.

Issued by the Manager to the Offer on behalf of the Acquirer

SWARAJ
SHARES & SECURITIES PVT LTD

Swaraj Shares and Securities Private Limited
Unit No 304, A Wing, 215 Atrium, Near Courtyard Marriot, Andheri East, Mumbai - 400093, Maharashtra, India
Telephone Number: +91-22-69649999
Email Address: takeover@swarajshares.com
Investors Grievance Email Address: investor.relations@swarajshares.com
Website: www.swarajshares.com
Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel
SEBI Registration Number: INM00012980
Validity: Permanent

On behalf of M/s June Enterprises Private Limited
Sd/
Mr. Kalpesh Sheth
(Director)

Date: Tuesday, May 27, 2025
Place: Mumbai